

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 123/2024Sudesh Kumar

Applicant

Versus

State of Haryana & Ors.

Respondent(s)

INDEX

S. No.	Particular	Page No.
1.	Latest status report on behalf of Haryana State Pollution Control Board (HSPCB)	1-6
2.	Annexure-R/1 - Copy of Consent Policy Order dated 04.12.2020.	7-61
3.	Annexure-R/2 - Copy of letter dated 15.05.2024 from MCF	62
4.	Annexure-R/3 - HSPCB, Head Office letter no. I/256538/2024 dated 22.08.2024	63
5.	Annexure-R/4 - Memo No. MCF/XEN/Enviro/2025/200 dated 13.05.2025 from the Joint Commissioner-cum-Nodal Officer (SBM & SWM), Municipal Corporation Faridabad	64
6.	Annexure-R/5 – Letter dated 05-06-	65

	2025.	
7.	Annexure-R/6 - MCF letter dated 02-09-2025 having Memo No. MCF/XEN/(SBM/SWM)/2025/418	66
8.	Annexure-R/7 - Copy of Office Order dated 01.08.2025 of the HSPCB.	67-94

Date. 22.09.2025

Filed through

Lokesh Sinhal Adv
Sr Addl Advocate General
Haryana
9814103725

241

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 123/2024****Sudesh Kumar****Applicant****Versus****State of Haryana & Ors.****Respondent(s)**

**LATEST STATUS REPORT ON BEHALF OF HARYANA STATE
POLLUTION CONTROL BOARD BY REGIONAL OFFICER,
BALLABGARH REGION, HARYANA STATE POLLUTION
CONTROL BOARD**

MOST RESPECTFULLY SHOWETH:

1. That present OA has been filed against construction of alleged landfill site/dumping yard and laying Granular Sub-base and HDPE Liner upon any part of land in question. This Hon'ble Tribunal while taking note of the present OA, vide order dated 05.02.2024, constituted a Joint Committee comprising of representatives of Member Secretary-CPCB, Member Secretary-HSPCB, Regional Officer- MoEF&CC and District Magistrate-Faridabad.
2. The report dated 27.03.2024 of Joint Committee was submitted by District Magistrate, Faridabad. In report, it was recommended that:

“...

1. *MCF may be directed to obtain authorization from HSPCB before starting any process of establishment or operation on the said site. They were also directed to setup leachate treatment plant before starting operation of the said facility.*
2. *MCF may be directed to ensure compliance of buffer zone with green belt around the treatment facility. “*
3. It is worthwhile to mention here that check list prescribed by the Board for grant of Authorization under SWM Rules, 2016, CTE/CTO are pre-

requisite permissions. It is submitted that CTE/CTO can be applied and granted only through HROCMMS portal (online consent management and monitoring system). On this system, one can apply for CTE/CTO under the categories provided for respective activity as per CPCB categorization adopted by the Board. The copy of Consent Policy Order dated 04.12.2020 is annexed herewith as **Annexure-R/1**. As per said policy order dated 04.12.2020, only category relating to solid waste management is MSW Landfill sanitary site at Sr No.73 under Red Category. In this background, erstwhile Regional Officer, Ballabgarh Region vide letter dated 26.03.2024 sought clarification from Head Office, HSPCB regarding applicability of Consent to Establish and Consent to Operate on decentralized solid waste processing facility in question in present OA.

4. The issue of whether such decentralized MSW processing facilities require Consent to Establish (CTE)/Consent to Operate (CTO) in addition to Authorization under SWM Rules, 2016 was discussed in the meeting of Technical Advisory Committee (TAC), HSPCB held on 01.05.2024. The Committee recommended that the matter be referred to CPCB for clarification.
5. That in the meantime, a request letter dated 15.05.2024 received from MCF for NOC in view of recommendations made by joint committee before this Hon'ble Tribunal submitting that online procedure was followed at HSPCB website but no option has been found on the website to apply for NOC in respect of establishment of waste processing units. Copy of letter dated 15.05.2024 received from MCF is annexed as **Annexure-R/2**.
6. HSPCB, Head Office vide letter no. I/256538/2024 dated 22.08.2024 requested CPCB to clarify the requirement (Copy enclosed as **Annexure-R/3**). However, no response received from CPCB to said

243

letter dated 22.08.2024.

7. That Regional Office, HSPCB, Ballabgarh received another application vide Memo No. MCF/XEN/Enviro/2025/200 dated 13.05.2025 from the Joint Commissioner-cum-Nodal Officer (SBM & SWM), Municipal Corporation Faridabad, seeking Authorization under the Solid Waste Management Rules, 2016 for processing, recycling, treatment, and disposal of solid waste. (Copy enclosed as **Annexure-R/4**)
8. Accordingly, this office, vide letter No. HSPCB/BR/2025/811 dated 05.06.2025, requested the Head Office to follow up with CPCB. Simultaneously, vide letter No. HSPCB/BR/2025/810 dated 05.06.2025, MCF was requested to apply for the said Authorization through the HROCMMS portal. (Copy enclosed as **Annexure-R/5**)
9. Further, Regional Office, HSPCB, Ballabgarh received MCF letter dated 02-09-2025 having Memo No. MCF/XEN/(SBM/SWM)/2025/418 stating that HROCMMS portal, while applying for authorization, provide an option only for landfill applications and no provisions had been found to apply for NOC/Authorization for a processing-cum-segregation site. Further, requesting to process the NOC/Authorization application through offline mode (Copy enclosed as **Annexure-R/6**).
10. That in the meantime, CPCB issued new Classification of Sectors into Red, Orange, Green, White and Blue Categories which has been adopted by HSPCB vide office order dated 01.08.2025. As per new classification adopted on 01.08.2025, essential Environmental Services for Domestic/Household Activities has been kept into Blue category. These facilities under Blue Category are as under:
 - a. Municipal Solid Waste (MSW) Management Facility (Sanitary landfill/ Integrated Sanitary landfill Blue with material recycling

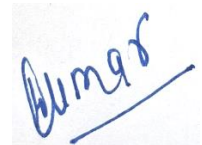
facility/ refused derived fuel, etc.)

- b. Waste to energy power plants
- c. Bio-mining of legacy waste projects
- d. MSW Bio- methanation plant (Quantity of MSW \geq 5 TPD)
- e. MSW Composting Facility (Quantity of MSW \geq 5 TPD)
- f. MSW material Recovery Facility (Quantity of MSW \geq 5 TPD)
- g. Construction and Demolition (C&D) Waste Processing Plants

Copy of Office Order dated 01.08.2025 of the HSPCB is annexed as **Annexure-R/7.**

11. Based on this development and receipt of application from MCF, vide letter dated 09-09-2025 clarification is sought from Head Office, HSPCB regarding applicability of CTO/ Solid Waste Authorization for proposed MSW processing-cum-segregation facility at Village Pratapgarh, Faridabad with request to incorporate the online HROCMMS portal with the new industrial categorization order dated 01-08-2025.
12. That it will also be relevant to mention here that a follow-up inspection of this MSW processing facility was carried out on 08-09-2025 wherein the site was found non-operational due to rainy season. On the basis of observation at site SCN dated 10-09-2025 has been issued to MCF and MCF has submitted reply dated 19-09-2025. The proceeding pursuant to said SCN shall be finalized after affording opportunity of hearing to MCF.

Date 20.09.2025
Place Ballabgarh



Regional Officer
Ballabgarh Region



HARYANA STATE POLLUTION CONTROL BOARD

C-11 Sector-6, Panchkula
Ph - 0172- 577870-73, Fax No. 2581201
E-mail- hspcbho@gmail.com

Office Order

Whereas, the Board vide Head Office order Endst. No. HSPCB/2018/517-546 dated 26.02.2018 has issued consent procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 based upon the directions issued by CPCB vide its letter no. B-29012/ESS (CPA)/2015-16/8526 dated 07.03.2016 to all the State Pollution Control Boards u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981; and

Whereas, Central Pollution Control Board (CPCB) has issued directions under section 18 (1)(b) of the Water (Prevention and Control of Pollution) Act 1974 vide letter no. B-29016/ROGW/IPC-VI/2020-21/ dated 30.04.2020 regarding categorization of some new industrial sectors and listing of Non-Industrial Operations (Activities/ Facilities/ Infrastructure/ Services) and subsequent letter no. B-29016/ROGW/IPC-VI/2020-21/ dated 10.07.2020 regarding categorization of Dairy Farm and Gaushala; and

Whereas, in compliance of above directions of CPCB and recommendations by the committee constituted vide office order endst. no. 6862-6865 dated 03.05.2016 for categorization of new or left over industrial sectors/projects, the Board has reviewed all the earlier office orders regarding the categorization of the Industrial/ Non-Industrial Sector/Project/Unit for the purpose of consent mechanism.

In view of above and in supersession of consent procedure alongwith consolidated list of Industrial Sector/Project covered under Red, Orange, Green and White categories was issued vide No. HSPCB/2018/517-546 dated 26.02.2018 (as amended thereof), the amended procedure for obtaining consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 alongwith amended categorization of Red, Orange, Green and White category of Industrial/ Non-Industrial Sector/Project/Unit/unit under the consent management of the Board is given as **Annexure-P**.

These orders shall come in to force with immediate effect.

Dated Panchkula, the
3rd December, 2020

Ashok Kheterpal,
Chairman

Endst. No. HSPCB/PLG/2020/ 1767-93

Dated: 04-12-2020

A copy of the above is forwarded to the following for information and further necessary action:-

1. All Branch Incharges dealing with consent management in Head Office of the Board.
2. All Regional Officers of the Board in the field.
3. Nodal Officer of the HSPCB, Haryana Enterprises Promotion Centre (HEPC), Bay No. 63-64-65-66, Sector 2, Panchkula.
4. Branch Incharge -IT Cell.

Endst. No. HSPCB/PLG/2020/ 1794-95

Sr. EE (PLG)
For Chairman

Dated: 04-12-2020

A copy of the above is forwarded to the following for information of the officers:-

1. PS to Chairman
2. PA to Member Secretary

Sr. EE (PLG)
For Chairman

246

Annexure-P

Haryana State Pollution Control Board

Procedure for obtaining consent to establish and consent to operate under Water Act, 1974 & Air Act, 1981.

In pursuance of the provisions of section 25, 26 and 27 of Water (Prevention and Control of Pollution) Act, 1974 read with Rule 22 of the Haryana Water (Prevention and Control of Pollution) Rules, 1978 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981 read with Rule 15 of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time and approval of the Board in its 178th meeting held on 30.01.2018, vide agenda item no. 178.22, the following revised comprehensive procedure for grant and refusal of the consent to establish and consent to operate under Water Act, 1974 and Air Act, 1981 after incorporating all the policy orders and instructions and new categorization of Industrial/ Non-Industrial Sector/Project/Unit issued by the Board from time to time, is laid down in supersession of earlier procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 issued vide Head Office order Endst. No. HSPCB/2018/517-544 dated 26.02.2018 and all other orders issued in this regard before issue of this procedure:-

1. General Provisions.

- 1.1 All the Industrial/ Non-Industrial Sector/Project/Unit have been categorized under Red, Orange, Green and White categories based upon their pollution potential and range of pollution index for the purpose of consent management under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of pollution) Act, 1981 on the direction of CPCB issued under section 18 (1) (b) of Water Act, 1974 and Air Act, 1981 vide letter no. B-29012/ESS(CPA)/2015-16 /8571 dated 07.03.2016 in supersession of earlier categorization of Industrial Sector/Project/Unit issued vide notification dated 15.04.2014 and amended from time to time. The revised list of Industrial/ Non-Industrial Sector/Project/Unit categorized under Red, Orange, Green and White categories for the purpose of consent management and inventrization of industries under these categories under Water Act, 1974 and Air Act, 1981, has already been adopted by this Board and implemented vide Head Office order Endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 and subsequently vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017, Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017 and consent procedure alongwith consolidated list of Industrial Sector/Project covered under Red, Orange, Green and White categories was issued vide No. HSPCB/2018/517-544 dated 26.02.2018 and subsequent order no. HSPCB/2018/1312-1336 dated 29.06.2018, HSPCB/PLG/20195095 dated 15.02.2019 and HSPCB/PLG/2019/507-531 dated 15.10.2019 and consolidated lists of Industrial/Non Industrial Sector/Project covered under Red, Orange, Green and White categories, are given at **Annexure-I to IV** respectively.

- 247**
- 1.2 The Industrial/ Non-Industrial Sector/Project/Unit categorized as Red, Orange and Green, have been covered under consent management for obtaining prior consent to establish (CTE) and consent to operate (CTO) under section 25/26 of the Water Act, 1974 and under section 21 of the Air Act, 1981.
 - 1.3 The Industrial/ Non-Industrial Sector/Project/Unit falling under white Category as per **Annexure-IV**, are exempted from Consent Management for the purpose of obtaining CTE and CTO under Water Act, 1974 and Air Act, 1981 and there is no necessity for obtaining the CTE and CTO by the industries covered under white category and other units not covered under Red, Orange and Green categories and intimation to the Board in this regard shall suffice.

However, this type of units will have to provide required pollution control devices to meet the prescribed standards for discharge of environmental pollutants, where ever required, depending upon their process and activities and these Industrial/ Non-Industrial Sector/Project/Unit shall be governed by self regulatory regime and are not permitted to pollute the environment.

No inspection of White category of industries will be carried out by the Board officials except in the cases where any complaint is received against such type of industries for causing pollution.
 - 1.4 The Industrial/ Non-Industrial Sector/Project/Unit already existing and not covered previously under consent management as per notification dated 15.04.2014 or earlier but have been covered under consent management now as per new categorization of industrial sectors appended with this procedure, shall obtain only CTO and will not require to obtain the CTE.
 - 1.5 Siting of the industries / projects shall be only in confirming areas and no industry/project shall be permitted to establish or operate in the ecologically fragile area / protected area or in any non confirming areas or in the residential areas of MCs / HUDA / villages and in any other approved residential colonies / areas.
 - 1.6 The units covered under Environment Impact Assessment (EIA) Notification dated 14.09.2006, as amended from time to time, shall apply for Consent to Establish to the Board only after obtaining prior Environmental Clearance from the Competent Authority.
 - 1.7 The Industrial/ Non-Industrial Sector/Project/Unit falling in the area prescribed in the Aravali Notification dated 7th May, 1992 issued by MoEF & CC, shall require prior clearance from competent authority prescribed under the Aravali Notification, before applying to the Board for CTE or 1st CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure.
 - 1.8 The report regarding siting of the projects outside the Aravali area in the Districts of Gurgaon & Mewat, shall also be taken for the purpose of Consent to Establish (CTE) or first CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure, from Tehsildar and District Forest Officer through the concerned

248

Deputy Commissioner, to ensure compliance of the provisions of Aravali Notification dated 7th May, 1992 in addition to other prescribed documents. However, in case of Industrial/ Non-Industrial Sector/Project/Unit located in approved industrial estates/approved HUDA sectors of District Gurgaon and Mewat, verification report in this regard would be required from Regional Officer concerned.

- 1.9 The projects falling in the revenue estates, covered in ambit of the Notification no. 191(E) dated 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon, shall comply with the provisions of said Notification and will obtain the prior permission/clearance of the Monitoring Committee and the Prescribed Authority constituted under the said Notification before submitting the application for CTE to the Board.
Prior permission/clearance from competent authority shall also be required in case of other similar protected areas declared by the MoEF & CC, Government of India or any prescribed authority from time to time.
- 1.10 For obtaining CTE in case of the Hot Mix Plants, Screening Plants, Grinding/pulverizing units, poultry farms and Stone crushers, the project proponents will also submit the distance regarding the siting parameters prescribed by the Government of Haryana, Environment Department for these projects, provided by the concerned authorities prescribed in the respective notifications, in addition to other prescribed documents for obtaining CTE, to ensure the compliance of the prescribed siting parameters before grant of the CTE.
- 1.11 The units proposed to be setup outside approved industrial areas/estates, will necessarily provide the information in the application form regarding detail of land i.e. Khasra/Kila nos. of the land where the unit has to be established. In case of approved industrial area/estates, the plot no. allotted by the concerned authority will have to be mentioned in the application. The detail of land or plot no. of the unit will be mentioned in the CTE to be granted by the Board.
- 1.12 CTE will be granted only for the operation/ process for product (s) or activities for which the plot has been allotted or CLU permission has been given by the concerned authorities. In case, later on concerned authorities allowed change in product (s) or activity at such specified location in that eventuality, the concerned unit is entitled for CTE for the such changed product (s) or activities at such specified place.
- 1.13 All the units shall provide all necessary facilities for sampling of air or emission from any of their chimney, flue or duct, plant or Vessel of any other sources and outlets, stationery or mobile including necessary facilities for access to the sampling places, as specified by the Board before applying for first CTO as per provisions of Rule 18 of Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time.
- 1.14 The performance security deposited along with the application for CTE, shall be refunded / returned on the recommendation of concerned Regional Officer automatically without taking any request from the units in this

240
 regard, after installation of the required and adequate pollution control devices, compliance of all the conditions of CTE & first CTO and submission of satisfactory analysis reports of effluent/ air emissions/ noise levels, as applicable, from all sources within the stipulated time period prescribed in first CTO, showing all the results complying with the standards prescribed for discharge of pollutants under EP Rules, 1986 and/or laid down by the HSPCB if any.

The performance security so deposited will be forfeited in case the unit fails to comply with any of the conditions of CTE or first CTO or the standards prescribed by the Board / under EP Rules, 1986 as amended from time to time, for discharge of Environmental Pollutants or if 1st CTO is refused.

- 1.15 The consent to operate can be granted even to those units which have past violation of their establishment without obtaining CTE provided these type of units are complying with all the relevant provisions of Environmental Acts/Rules and standards for discharge of environmental pollutants prescribed under EP Rules, 1986 as applicable, subject to the legal action is taken against such units by filing the prosecution case in Special Environment Court for such past violations under relevant Acts before granting of CTO and subject to imposing a specific condition that CTO so granted is without prejudice to the action taken for prosecution in respect of past violation committed by the unit and CTO so granted will have no effect on the persecution case filed by the Board against such units for past violation in the Court under the relevant provisions of the Water Act, 1974 and/or Air Act, 1981.

No ex-post facto CTE will be given in such cases of past violation as no such provisions is available in Water Act, 1974 and/or Air Act, 1981.

- 1.16 In case the unit is covered under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016, it shall simultaneously apply for the grant of authorization/registration under the relevant provisions of these Rules.

- 1.17 The units which intend to increase quantity of effluent or no. of outlets or no. of stacks/ source of emissions, as compared with the quantity for which consent to establish and consent to operate was previously granted or intend to make any expansion in the existing project or change in manufacturing process, such units will obtain the fresh prior consent to establish, for such change.

In case of change of machinery of latest technology in existing units without increase in production or without any change in the manufacturing process, there will be no need to obtain fresh CTE.

- 1.18 All the applications for CTE and CTO shall be processed within time period prescribed by the Board for all the concerned officers dealing with the consent management at Regional as well as at Head Office level and it will

250
 be ensured by all the concerned officers that the applications are decided within the time limit prescribed by the Board.

1.19 Thrust will be given that all units obtain CTO for 5 years in case of Red category, 10 year in case of Orange category and 15 years in case of Green Category of industries.

1.20 In case any unit changes its nomenclature (name) only, then such unit will apply on the prescribed performa given at **Annexure-A**, through the concerned Regional Office of the Board for grant of permission for change of its name in CTE/CTO and in other records of the Board, alongwith the documents as given in the Checklist of the documents given at serial no. 1 of **Annexure-1**.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-B**.

In case there is only change in the ownership of the unit without change in its nomenclature (name), the copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be, shall be submitted through the concerned Regional Office who in turn will forward a copy of the same to Head Office alongwith his comments.

1.21 Where a unit, to whom consent has been granted by the Board, transfers his interest in the industry to any other person/unit, by its sale or otherwise, such consent shall be deemed to have been granted to such other person/unit after grant of permission by the Board for the same and such other person/unit shall be bound to comply with all the conditions subject to which it was granted as if the consent was granted to such other person/unit originally.

In such cases the unit transferring his interest in the industry to any other person/unit, will intimate the Board for the same through concerned Regional Office and request to allow transfer of his interest in the industry on the prescribed format given at **Annexure-C** alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-F**.

Regional Officer will submit the details and his recommendation to Head Office for approval on prescribed performa given at **Annexure-D**.

1.22 Where an existing unit is purchased or taken on lease by another unit and the new unit apply to the Board for grant or renewal of CTE/CTO in his name such units will first obtain the permission for change of name and other details of the existing unit, purchased or taken on lease by such units, in the record of the Board including transfer of interest of such industry in their name for which an application for the same on the prescribed performa given at **Annexure-C**, alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-F**, through concerned Regional Office.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-D**.

251
 1.23 Applications for change of name of the unit or transfer of interest in the industry to any other person/unit, will be decided at the level of Head Office on the recommendation of concerned Regional Officer.

The concerned Branch in Head Office dealing with consent management, will submit the proposal to the authorities on the format on the prescribed performa given at **Annexure-E** for approval.

1.24 First CTO for expansion of projects, shall be valid for a period up to which the CTO for their existing project already stand granted and in case Ist CTO for expansion project is applied alongwith the application for renewal of CTO for existing project then validity of such CTO shall be the same for both expended and existing projects.

1.25 The provisions of inspection policy issued by the Board shall be strictly complied.

1.26 No unit shall be established and operated by any person without obtaining prior CTE and CTO respectively under Water Act, 1974/ Act, 1981 from the Board. If the unit after grant of CTE/CTO, intends to shift to another site/location then it will take the fresh CTE for the establishment at the new site/location.

2. Procedure for grant of consent to establish (CTE) for new units

2.1 Consent to Establish for new units

2.1.1 The new Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed as **Annexure-I, II & III** respectively, shall apply for Consent to Establish of the Board through the on-line portal of Haryana Enterprises Promotion Centre (HEPC), in the prescribed form alongwith requisite NOC/CTE fee as prescribed by the Board from time to time and will be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. hspcb.gov.in

2.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.

2.1.3 All documents applicable for respective Industrial/ Non-Industrial Sector/Project/Unit mentioned in the checklist given at **Annexure-V**, will be submitted by the units while applying for CTE, by uploading the same on the online portal.

2.1.4 The units while submitting the application for obtaining CTE, shall also submit a performance security through online payment gateway as per the slab given at **Annexure-VI** or revised from time to time, alongwith undertaking by the applicant as per specimen given at **Annexure-VII**, signifying adherence to the prescribed standards, all the conditions of CTE and indicating awareness about the provisions of the Water Act, 1974/Air Act, 1981 and applicable Rules and self

certification regarding not starting of any construction or installation work at site.

- 2.1.5 No inspection is required for the purpose of dealing the cases of CTE unless any violation come to the notice of the Board and undertaking/self certification submitted by the unit, will be considered sufficient to decide the CTE applications, subject to submission of complete application alongwith prescribed documents, consent fee and performance security.
- 2.1.6 If at any stage it is found that the work at the site of the unit was/has been started for construction of plant and installation of machinery before obtaining the consent to establish under Water Act, 1974 and Air Act, 1981 from the Board, legal action will be taken in that case against such units by filing the prosecution case in Special Environment Court for such violations under relevant provisions of the said Acts before or even after grant of CTE, as the case may be.
- 2.1.7 The validity period of CTE so granted by the Board will be as under:-
- (i). The CTE for the projects requiring Environmental Clearance, shall be granted for a period upto 07 years subject to the validity of Environmental Clearance or the date of commissioning of the project, whichever is earlier.
 - (ii). The CTE, for the projects not requiring Environmental Clearance, shall be granted for a period upto 05 years including stone crushers, hot mix plants, screening plants, brick kilns etc. or the date of commissioning of the project, whichever is earlier.

2.2 Renewal/Extension of Consent to Establish

- 2.2.1 The units intending for auto renewal of their CTE from the Board, shall apply through online portal of HEPC at least 90 days prior to the date of expiry of the period of previous CTE, in prescribed Performa with declaration and undertaking as per **Annexure-VIII** alongwith the prescribed CTE/NOC fees and documents prescribed for extension of CTE as per checklist given in **Annexure-V**.
- 2.2.3 This application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/board of directors / partners of the unit.
- 2.2.4 The consent to establish will be renewed on the basis of self certification only in those cases where there is no change in the raw material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared by the unit in its original application submitted earlier to the Board for obtaining first CTE.

- 253
- 2.2.5 The CTE will be renewed only once and for a period of maximum 02 years from the date of expiry of the period of first CTE granted subject to validity of EC if applicable.
- 2.2.6 The units where the CTE has earlier been granted as per provisions of policy notification dated 15.04.2014 and/ or extended upto the eligible period as prescribed in the said notification or less, those units will apply for renewal of CTE for remaining period as applicable as per provisions prescribed in this procedure in Para no. 2.1.5 plus another 02 years (Subject to validity of EC if applicable).
- 2.2.7 The facility for renewal of CTE can be availed for one term only subject to payment of requisite NOC/CTE fees. Such units will deposit requisite NOC/CTE fees for renewal of consent to establish only applicable for one time alongwith the application for auto renewal.
- 2.2.8 In case the unit fails to apply for renewal of CTE before 90 days of expiry of CTE and apply there after upto the date of expiry of CTE then 50% performance security deposited by the unit at the time of obtaining the first CTE, will be forfeited and such units will be required to deposit the forfeited amount of performance security along with application for renewal of CTE. In case of the units which fail to apply for renewal of CTE within the validity period of previous CTE, 100% performance security will be forfeited and direction will be issued to such units by the Board to stop the further construction and installation work of their project.

The units which fail to apply for renewal of CTE within validity period of previous CTE, shall apply afresh along with all relevant documents, NOC/CTE fees and fresh performance security required for grant of fresh CTE with documentary proof that they have not done any work for construction or installation of machinery after expiry of validity period of CTE.

Where ever it come to the notice of the Board at any stage that any unit, applied for extension of CTE or has been extended the CTE, has done any construction or machinery installation work after expiry of validity of CTE, legal action under the relevant provisions of Water Act, 1974 and/or Air Act, 1981 will be taken against such units in that case for such violation.

- 2.2.9 Inspection will not be carried out by the Board's officers for processing the applications for extension/renewal of CTE, except in the cases where any complaint or report has been received in the Board regarding any violation made by the unit.
- 2.2.10 Those units which have been granted CTE but do not want to continue the work for construction and installation of their project beyond the validity period of their CTE, shall submit an undertaking in this regard to the Board, at least 30 days prior to the date of expiry of previous CTE, on prescribed format given at **Annexure IX**, giving the detail about the status of their project constructed and established till the date of submission of such undertaking.

254

Such units will not start the work for further construction/ installation of their project, without obtaining prior CTE for remaining work of establishment of their project and shall apply for extension as per policy, as and when it is intended to resume the remaining construction/installation work of this project, alongwith the required documents prescribed for extension of CTE, CTE/NOC fees as applicable and self declaration to the effect that they have not done any work at site or construction or installation of machinery after expiry of validity of previous CTE granted by the Board. In case any violation in this regard come to the notice of the Board at any stage then CTE will be refused/cancelled beside taking legal action.

No fresh performance security will be required for such type of cases.

- 2.2.11 In case of building & construction projects or township and area development projects, where the validity period of license issued by Town & Country Planning Department expired after grant of CTE and applied for renewal/extension of CTE without renewal of such license, the CTE for such projects will be extended till the validity of Environmental Clearances of such projects, subject to submission of all required documents prescribed for renewal of CTE and subject to submission of proof regarding submission of their application to Town and Country Planning Department for renewal of their license, with one of the specific condition that the unit will not do any construction work of their project till the renewal of license from Town & Country Planning Department and the extension of CTE so granted will become null & void if such units fail to renew their license for their project from Town & Country Planning Department. The copy of extension of CTE so granted will also be forwarded to Director, Town & Country Planning Department for their information and necessary action.

2.3 Consent to Establish for Expansion of the industries/projects

- 2.3.1 No expansion in the existing Industrial/ Non-Industrial Sector/Project/Unit covered under consent management will be done without prior CTE of the Board.
- 2.3.2 For expansion of the existing Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories, the application shall be submitted for Consent to Establish of the Board under Water Act, 1974 and Air Act, 1981 through the on-line portal of the HEPC in the prescribed form alongwith documents related to CTE for expansion projects as per checklist given in **Annexure-V**, applicable performance security as per the slab given at **Annexure-VI** and requisite NOC/CTE fee prescribed by the Board as per fees schedule available on the website of the Board. The

performance security and CTE fees should be deposited through online payment gateway.

- 2.3.3 The performance security and CTE fees for expansion projects shall be charged based on the cost of the expansion project.

In case the project proponent proposes to increase the production capacity within the existing plant without adding any investment cost, then the performance security and CTE fees shall be charged on the basis of capital investment cost of the existing plant.

- 2.3.4 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 2.3.5 Inspection will not be carried out for processing the cases of CTE for Expansion of the Industrial/ Non-Industrial Sector/Project/Unit and cases of CTE for expansion will be decided on the basis of status of compliance of standards for discharge of Environmental Pollutants prescribed under EP Rules, 1986, for the existing plant of the unit supported with the latest analysis reports and valid consent to operate.
- 2.3.6 Period of CTE for expansion projects, shall be same as applicable for establishment of new units at the time of Ist CTE as well as renewal of CTE as prescribed in para no. 2.1 and 2.2 respectively.
- 2.3.7 For extension/renewal of CTE granted for expansion projects, the procedure prescribed in para no. 2.2, shall be applicable.

3. Procedure for Grant of Consent to Operate

3.1 First Consent to operate

- 3.1.1 The Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, after completing the construction and installation of their project with valid CTE, shall apply for 1st consent to operate of the Board before commissioning their proposed production/activities and even before starting the trial run of such activities/trial production, through the online portal of the HEPC in the prescribed form alongwith all documents, applicable for respective industrial sectors/projects, mentioned in the checklist given at **Annexure-X** and report on compliance of conditions of CTE and Environmental Clearance (if applicable) by uploading the same on the online portal. No documents are allowed to be submitted manually.
- 3.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.1.3 Requisite consent fee, as prescribed by the Board from time to time, shall also be deposited by the units while applying for CTO, through

online payment gateway as per schedule available on the website of the Board i.e. www.hspcb.gov.in.

- 3.1.4 The application shall be submitted for grant of CTO for a period, based upon the category of the project, as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.1.5 No separate trial consent will be granted and 1st consent to operate will include trial consent. The units can operate their projects only after obtaining prior CTO from Board.
- 3.1.6 At the time of obtaining 1st CTO, the industries will deposit the prescribed testing fees with the Board through online payment gateway for analyzing their samples of effluent/air emission/noise, as applicable, from the Board's laboratories. Analysis reports issued from the authorized laboratories will not be accepted for grant of first CTO.
- 3.1.7 Inspection of the industry will be carried out by the authorized officer/officers of the Board before commissioning of the production in the unit and before giving the 1st CTO, after approval from the Competent Authority, to ascertain the status regarding installation of pollution control measures/ devices undertaken at the time of obtaining the CTE, as well to assess their structural adequacy and to check the compliance of the other conditions of CTE and Environmental Clearance (if applicable), before deciding the cases of 1st CTO. The application for first CTO will be decided on the merits of the case and according to the compliance status ascertained by the Regional Officers after inspection of the unit.
- 3.1.8 In case the first CTO is refused then the performance security deposited by the unit at the time of obtaining the CTE will be forfeited and the unit will also not start its production or any of its activities at site.
- 3.1.9 The inspection of the unit will be carried out again, after grant of the 1st CTO, by the authorized officer (s) of the Board with prior approval of competent authority as per inspection policy within a period of 03 months after grant of 1st CTO for collection of samples of effluent/ air emissions/ noise, as applicable, to get the samples analyzed from the Board's Laboratories as per policy of the Board, in case sampling from the unit is required depending upon the process of the unit.
- 3.1.10 In case the analysis report of samples of Air/ effluent/ noise so collected, are found complying the standards prescribed by the Board or under EP Rules, 1986, the 1st CTO granted, will remain valid for the period for which it has been granted based upon the category of the project or as was demanded by the unit whichever is less but in case of failure of sample (s), the 1st CTO so granted will be revoked/ cancelled after following the due procedure, beside taking legal action against the unit and forfeiture of performance security

deposited by the unit at the time of obtaining the CTE, as per policy of the Board.

3.2 Period for consent to operate

3.2.1 Validity of period of consent to operate for different category of Industrial/ Non-Industrial Sector/Project/Unit under Water Act, 1974 and Air Act, 1981, will be as under:-

Industry/Project Category	Validity Period
Red Category	5 Years
Orange Category	10 Years
Green Category	15 Years

3.2.2 The units will be at liberty to deposit the full applicable consent fee for the whole prescribed period depending upon their category. However the units shall be at liberty to apply for consent to operate for lesser period also by giving justification for the same. The fees for consent to operate can also be deposited by the industries in installments as per time schedule given below :-

Sr. No.	Category	Validity period of consent	Time schedule
1	Red	05 years	For the First 03 years, at the time of filing of application and for the remaining 02 years before ending the 3 rd year.
2	Orange	10 Years	For the First 04 years, at the time of filing of application, for next 03 years before ending the 4 th year and for the remaining 03 years before ending the 7 th year.
3	Green	15 Years	For the first 05 years at the time of filing the application, for next 05 year before ending the 5 th year and for the remaining 05 year before ending the 10 th years.

3.2.3 In case of the units, who opted to pay consent fee in installments for obtaining CTO for longer period and fails to deposit the installment of consent fees within prescribed time limit, the CTO so granted will be revoked/cancelled for the remaining period for which consent fees will not be deposited, after following the due procedure.

3.2.4 In case the rates of consent fees are revised during the period of consent to operate and the unit has opted to deposit the consent fees in the installments then such units will have to deposit the consent fee at the revised / enhanced rates for the remaining period

258
 from the date of revision of the consent fees. However, the units which have opted to deposit the full consent fees at the time of filing the application for consent to operate, will not be liable to pay the revised / enhanced consent fees in case the consent fee is enhanced during the period of consent to operate granted to those units.

- 3.2.5 The consent to operate granted shall have the validity ending as indicated in the table below:-

Sr. No.	Category	Validity month (up to)
1	Red	End of September
2	Orange	End of March
3	Green	End of December

3.3 Renewal of Consent to Operate

- 3.3.1 The Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, intending for renewal of the CTO from the Board, shall apply through the online portal of the HEPC, not earlier than 180 days and atleast 90 days before expiry of the validity period of previous CTO granted by the Board under Water Act, 1974 and Air Act, 1981, on prescribed Performa as per **Annexure-XI**, self certification and undertaking on compliance of conditions of previous consent to operate granted to the unit alongwith the requisite consent fees to be deposited through online payment gateway and the documents as mentioned in the checklist given at **Annexure-X**.
- 3.3.2 No documents are allowed to be submitted manually.
- 3.3.3 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.3.4 The consent to operate will be renewed only in those cases where there is no change in the raw material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared in the original application for obtaining previous CTO.
- 3.3.5 The CTO will be renewed only for those units which are complying the standards prescribed for discharge of pollutants prescribed under EP Rules, 1986 and submitted all required documents and prescribed consent fees.
- 3.3.6 Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981.
- 3.3.7 If the Industrial/ Non-Industrial Sector/Project/Unit fails to apply before 90 days of the expiry of previous consent and applies 60 days before the expiry of previous consent, the unit shall have to pay

additional consent fee @ ~~50%~~^{25%} of the consent fee notified under the Rules. Subsequently, if the unit fails to apply before 60 days of the expiry of previous consent and applies 30 days before the expiry of previous consent, then the unit will have to pay additional consent fee @ 100% of the consent fee applicable. If the unit fails to apply 30 days before the expiry of the previous consent, the unit will have to pay additional consent fee @ 200% of the consent fee applicable. Thereafter, the Board will take closure action under the provisions of Water Act, 1974/ Air Act, 1981 against such units for not having the valid consent to operate.

- 3.3.8 In, case the unit apply for renewal of CTO after the date of expiry of consent period or after taking the penal action as prescribed above then such applications will be entertained only if such units deposit consent fees for the longer period as per the policy of the Board depending upon the category of the unit alongwith the additional fees @ 300% of the consent fees prescribed for one year alongwith normal consent fees for subsequent years.
- 3.3.9 There will be no requirement of inspection of industries at the time of renewal of CTO. However such units will be required to submit the analysis reports of effluent, air emissions and noise levels, as applicable, from all sources issued from any of the recognized laboratories or from any of the Board's Laboratory, not more than 03 months old, showing the compliance of prescribed standards, with self certification and undertaking for compliance of the relevant provisions of Acts/Rules as applicable and adherence to the prescribed standards alongwith latest Mandatory Inspection report / analysis reports conducted by the team of officer of the Board and required documents.
- 3.3.10 The unit will be at liberty to get their samples of effluent/air emissions/noise, analyzed from Board's laboratories, for the purpose of renewal of consent to operate. In that case, the inspection will be carried out for the purpose of this sampling by the authorized officer (s) of the Board only after taking prior permission from the Competent Authority as per inspection policy of the Board.

3.4 Procedure for obtaining Consent to Operate (CTO) by the Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 as per revised categorization of industrial sectors for consent management.

- 3.4.1 The Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 in view of revised categorization of industrial sectors for consent management as per order issued vide Ends. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016, vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017 and Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017, shall not require CTE and will obtain CTO directly and apply for the same to the Board through online portal of HEPC in the prescribed form alongwith documents as mentioned in the check list given at **Annexure-XII** and requisite consent fee prescribed by the Board to be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. hspcb.gov.in.
- 3.4.2 The application shall be submitted for grant of CTO for a period based upon the category of the project as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.4.3 These units will also be at liberty to deposit the applicable fee for consent to operate as per provisions given in Para No. 3.2.2 of this procedure.
- 3.4.4 These units will deposit the prescribed testing fees with the Board for analyzing their samples of effluent/air emission/noise, as applicable, only from the Board's laboratories, for obtaining the first CTO.
- 3.4.5 Inspection of these units applying for CTO will be carried out by the authorized officers of the Board after obtaining prior permission from the competent authority to verify and process the applications for CTO and for collection of the samples of effluent/air emissions/noise, as required.
- 3.4.6 Consent to operate shall be granted only in those cases where all the applicable documents as mentioned in the checklist are submitted and have installed the required and adequate pollution control measures and the standards prescribed by the HSPCB or under EP Rules, 1986 for discharge of environmental pollutants has been complied with.

4. Competent Authority for deciding the applications for CTE & CTO.

- 4.1 The CTE and CTO shall be granted or refused on the merits of the case after examination, by the competent authority as per powers delegated by the Board from time to time and the approval certificates bearing digital signatures of the authorized officer, shall be issued through online system which can be downloaded by the applicants from the online portal.
- 4.2 Chairman of the Board has over all and full powers for deciding the application for CTE as well as CTO.
- 4.3 All Regional Officers of the Board have been delegated powers for grant/refusal of CTE and CTO under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in their respective area of jurisdiction, vide order Endst. No. HSPCB/PLG-139/2016/5814-5839 dated 02.03.2016 and vide order Endst. No. HSPCB/2017/2657-2681 dated 25.01.2017 for Red, Orange and Green category of Industrial/ Non-Industrial Sector/Project/Unit having investment cost upto Rs. 10 crore or CLU cases upto 1 acre in conforming area.
- 4.4 All the cases of the Industrial/ Non-Industrial Sector/Project/Unit of Red, Orange and Green category, having investment cost more than Rs. 10 crore or CLU cases more than 1 acre in conforming area, which are submitted through the online portal of HEPC for grant of consent to establish and consent to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, shall be decided by the officer of the Board on deputation with EEC/HEPC and delegated with such powers by the HSPCB for grant/refusal of CTE/CTO.

5. Requirement of Sampling and submission of analysis reports

- 5.1 The Industrial/ Non-Industrial Sector/Project/Unit covered under consent management, will submit analysis reports of effluent/air emissions/noise levels of DG sets, as applicable, only from the Board's laboratories at the time of obtaining 1st CTO and thereafter the industries will be at liberty to get their samples analyzed from other Govt./Semi Govt./Private laboratories recognized by Board for the purpose of renewal of CTO.
- 5.2 In the case of Mandatory Inspections, court matters, re-sampling and complaints, the samples will be analyzed from Board Laboratories.
- 5.3 The Ambient Air Quality reports will be required only in the cases of specific complaints or where there are specific directions from CPCB/MoEF&CC or from any other competent authority or where any court of law has issued direction in this regard.
- 5.4 In case water is used only for cooling purpose and being circulated completely, there would be no requirement of analysis reports of such cooling water.
- 5.5 The units which have installed Effluent Treatment Plants/ Sewage Treatment Plants and utilizing the treated effluent for agriculture/horticulture purpose within their premises or recycling/reusing in their process of manufacturing, shall also submit the analysis reports of the samples of effluent from inlet and outlet of their ETPs/STPs and from final outlet (s) of the units, if these are different.
- 5.6 The standards prescribed under environmental laws by MoEF&CC/ CPCB are followed by the Board. Further, it is clarified that the standards to be prescribed from time to time under environmental laws by MoEF&CC/CPCB shall also be deemed to be the standards of Board. Provided that in case any stringent parameters will be prescribed by the Board on any subject where upon parameters are also provided by MoEF&CC/CPCB, the standards prescribed by the Board will be followed.
The general standards prescribed under EP Rules, 1986 (as amended) shall be applicable on the industries for which specific standards are not prescribed.

6. Action against Violators

- 6.1 In case the industry is found creating such conditions that generate any type of pollution in excess of the prescribed standards or if there is any objection/ complaint received from the surrounding community & if on verification it is found that such objection/ complaint has some substance even after grant of CTE/CTO by the Board, the Board shall be at liberty to revoke/withdraw/cancel the CTE/CTO issued to such units & take legal action against such units under the provisions of the Water Act 1974, Air Act 1981 and the Environment (protection) Act, 1986, as considered appropriate.
- 6.2 Grant or renewal of CTE and CTO does not prevent the Board from revoking of those CTE and CTO including taking appropriate action against those defaulting units, where CTE or CTO has been obtained or got extended on

the basis of wrong declaration ²⁶³ or false documents and also who fail to comply with any of the conditions of CTE granted to such units or any relevant provisions of Water Act, 1974 and Air Act, 1981 beside forfeiture of performance security deposited by the unit for obtaining CTE.

This consent procedure shall come in to force with immediate effect.

Dated: _____

Chairman

List of Red Category of Industrial/ Non-Industrial Sectors/Projects

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
1.	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)
2.	Automobile Manufacturing (integrated facilities)
3.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,
4.	Manufacturing of lubricating oils ,grease and petroleum based products
5.	DG Set of capacity \geq 5 MVA
6.	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black
7.	Lead acid battery manufacturing(excluding assembling and charging of lead-acid battery in micro scale)
8.	Phosphate rock processing plant
9.	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]
10.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt,
11.	Processes involving chlorinated hydrocarbons
12.	Sugar (excluding Khandsari)
13.	Fibre glass production and processing (excluding moulding)
14.	Fire crackers manufacturing and bulk storage facilities
15.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
16.	Milk processes and dairy products (large, medium scale and integrated projects)
17.	Phosphorous and its compounds
18.	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)
19.	Coke making , liquefaction, coal tar distillation or fuel gas making
20.	Manufacturing of explosives, detonators, fuses including management and handling activities
21.	Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing)
22.	Organic Chemicals manufacturing
23.	Airports and Commercial Air Strips having discharge of 100 KLD or more

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
24.	Asbestos and asbestos based industries
25.	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid
26.	Cement
27.	Chlorates, per-chlorates & peroxides
28.	Chlorine, fluorine, bromine, iodine and their compounds
29.	Dyes and Dye- Intermediates
30.	Health-care Establishment as defined in BMW Rules, having discharge of 100 KLD or more with or without incinerator
31.	Hotels having overall waste-water generation @ 100 KLD and more or having 3 star and above or having 100 rooms and above
32.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".
33.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
34.	Manufacturing of glue and gelatin
35.	Mining and ore beneficiation
36.	Nuclear power plant
37.	Pesticides (technical) (excluding formulation)
38.	Photographic film and its chemicals
39.	Railway locomotive work shop/Integrated road transport workshop/Authorized service centers having discharge of 100 KLD or more
40.	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
41.	Chlor Alkali
42.	Ship Breaking Industries
43.	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)
44.	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
45.	Tanneries
46.	Ports and harbour, jetties and dredging operations
47.	Synthetic fibers including rayon ,tyre cord, polyester filament yarn
48.	Thermal Power Plants
49.	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
	processing industries, bone mill, processing of animal horn, hoofs and other body parts
50.	Aluminium Smelter
51.	Copper Smelter
52.	Fertilizer (basic) (excluding formulation)
53.	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units
54.	Pulp & Paper (waste paper based units with bleaching process to manufacture writing & printing paper)
55.	Zinc Smelter
56.	Oil Refinery (mineral Oil or Petro Refineries)
57.	Petrochemicals Manufacturing (including processing of Emulsions of oil and water)
58.	Pharmaceuticals including basis drugs
59.	Pulp & Paper (Large-Agro + wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)
60.	Distillery (molasses / grain / yeast based)
61.	Induction Furnace clubbed with AOD Furnace
62.	Synthetic detergents and soaps having waste water generation more than 100 KLD (excluding formulation)
63.	Automobile servicing, repairing and painting having waste water generation more than 100 KLD (excluding only fuel dispensing)
64.	Building and construction projects having waste water generation more than 100 KLD irrespective of their built-up area
65.	Ceramics and Refractories having coal consumption more than 12 MT per day
66.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having discharge > 100 KLD
67.	Lead metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
68.	Industry or processes involving foundry operations having capacity of 5 MT/hr. and more.
69.	Manufacturing of lead glass
70.	Non-alcoholic beverages (soft drink) & bottling of alcohol/non alcoholic products having waste-water generation > 100 KLD.
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils having waste-water generation more than 100 KLD
72.	Parboiled Rice Mills having waste-water generation > 100 KLD or fuel consumption > 12 MTD or both.
73.	Common treatment and disposal facilities (CETP, TSDF, E-waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site
74.	Sewage treatment plants having capacity 100 KLD or more
75.	Industrial estates/ parks / complexes/ areas/ export processing zones/ SEZs/ Biotech parks/ leather complex
76.	Units engaged in the activities of handling and management of Hazardous Waste as defined in Hazardous and other Wastes (M & TM) Rules, 2016, other than those covered under any of the category of industrial sectors, such as use, treatment, processing, recovery, pre-processing, co-processing,

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
	utilization etc. of the hazardous and other wastes
77.	Recycling of used lead acid batteries
78.	Lithium Ion battery manufacturing units or assembling of Lithium Ion batteries with or without charging, having overall liquid waste generation of 100 KLD or more irrespective of quantity of fuel used or the projects having overall liquid waste generation less than 100 KLD but having daily fuel consumption above 12 MT/day
79.	Railway Stations (Waste Water Generation \geq 100 KLD)

List of Orange Category of Industrial/ Non-Industrial Sector Sectors/Projects

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
1.	Dismantling of rolling stocks (wagons/ coaches)
2.	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)
3.	Chanachur and laddoo from puffed and beaten rice(muri and shira) using husk fired oven
4.	Coated electrode manufacturing
5.	Compact disc computer floppy and cassette manufacturing / Reel manufacturing
6.	Flakes from rejected PET bottle
7.	Food and food processing including fruits and vegetable processing
8.	Jute processing without dyeing
9.	Manufacturing of silica gel
10.	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items
11.	Printing or etching of glass sheet using hydrofluoric acid
12.	Silk screen printing, sari printing by wooden blocks
13.	Synthetic detergents and soaps(excluding formulation)
14.	Thermometer manufacturing
15.	Cotton spinning and weaving (medium and large scale)
16.	Almirah, Grill Manufacturing (Dry Mechanical Process)
17.	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)
18.	Automobile servicing, repairing and painting having quantity of waste water generation up to 100 KLD (excluding only fuel dispensing)
19.	Ayurvedic and homeopathic medicine
20.	Brickfields (excluding fly ash brick manufacturing using lime process)
21.	Building and construction projects having quantity of waste water generation 10 KLD to 100 KLD irrespective of their built-up area
22.	Ceramics and Refractories having coal consumption upto 12 MT per day
23.	Coal washeries
24.	Dairy and dairy products (small scale)
25.	DG set of capacity >1MVA but < 5MVA
26.	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization
27.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol having quantity of waste water discharge upto 100 KLD (Extra Neutral Alcohol)
28.	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
29.	Fertilizer (granulation / formulation / blending only)
30.	Fish feed, poultry feed and cattle feed
31.	Fish processing and packing (excluding chilling of fishes)
32.	Forging of ferrous and non- ferrous metals (using oil and gas fired furnaces)

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
33.	Formulation/pelletization of camphor tablets, naphthalene balls from camphor/naphthalene powders.
34.	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.
35.	Gravure printing, digital printing on flex, vinyl
36.	Heat treatment using oil fired furnace (without cyaniding)
37.	Hot mix plants
38.	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms or having quantity of waste water discharge less than 100 KLD.
39.	Ice cream
40.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues
41.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Brass Dross ,, Copper Dross,, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues,, Waste Copper and copper alloys in dispersible form,, Slags from copper processing for further processing or refining ,, Insulated Copper Wire,, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid" ,, Jelly filled Copper cables ,, Zinc Dross-Hot dip Galvanizers SLAB,, Zinc Dross-Bottom Dross,, Zinc ash/Skimming arising from galvanizing and die casting operations,, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining,, Zinc ash and residues including zinc alloy residues in dispersible from ,,
42.	Industry or processes involving foundry operations having capacity of foundry operations less than 5 MT per hr.
43.	Lime manufacturing (using lime kiln)
44.	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing
45.	Manufacturing of glass
46.	Manufacturing of iodized salt from crude/ raw salt
47.	Manufacturing of mirror from sheet glass
48.	Manufacturing of mosquito repellent coil
49.	Manufacturing of Starch/Sago
50.	Mechanized laundry using oil fired boiler
51.	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)
52.	New highway construction project
53.	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products having quantity of waste water generation up to 100 KLD
54.	Paint blending and mixing (Ball mill)
55.	Paints and varnishes (mixing and blending)
56.	Ply wood manufacturing (including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant
57.	Potable alcohol (IMFL) by blending, bottling of alcohol products
58.	Printing ink manufacturing
59.	Printing press

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
60.	Reprocessing of waste plastic including PVC
61.	Rolling mill (oil or coal fired) and cold rolling mill
62.	Spray painting, paint baking, paint shipping
63.	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
64.	Stone crushers
65.	Surgical and medical products including prophylactics and latex
66.	Teflon based products
67.	Thermocol manufacturing (with boiler)
68.	Tobacco products including cigarettes and tobacco/opium processes
69.	Transformer repairing/ manufacturing (dry process only)
70.	Tyres and tubes vulcanization/ hot retreating
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils without waste water generation or having quantity of waste water generation up to 100 KLD
72.	Wire drawing and wire netting
73.	Dry cell battery (excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale
74.	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs only and not for commercial purpose)
75.	Synthetic resins
76.	Synthetic rubber excluding molding
77.	Cashew nut processing
78.	Coffee seed processing
79.	Parboiled Rice Mills having quantity of waste water generation up to 100 KLD or fuel consumption up to 12 MTD or both
80.	Foam manufacturing
81.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Used Oil - As per specifications prescribed from time to time.
82.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.
83.	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refectories for dedicated fuel supply)
84.	Health care establishments (As defined in BMW Rules) having waste water generation less than 100 KLD without incinerator
85.	Airport and commercial air strips having discharge less than 100 KLD
86.	Railway locomotive workshop/Integrated road transport workshop/Authorized service centers (having waste-water generation < 100 KLD)
87.	Manufacturing of pasted veneers using coal/wood scrap boiler or thermic fluid heater and by sun drying
88.	Cardboards and Millboards
89.	Strawboards
90.	Formulation of pesticides/ insecticides
91.	Recycling / Pyrolysis plants of waste pneumatic tyres/tyre scrap

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
92.	Screening plants
93.	Surgical cotton industries
94.	Inorganic Chemical Compounds such as Chlorides/Sulphates/Sulphites/Niterates/Oxides/Flourides/ Stearates of metals/Cations
95.	Sodium and other silicates manufacturing
96.	Cotton coated fabrics including printing and lamination (Rexene)
97.	Friction dust
98.	Brake lining/ Disc brake pad
99.	Chlorinated paraffin wax/plasticizers
100.	Sewage treatment plants having capacity 10 KLD or more but less than 100 KLD
101.	Infrastructure development projects having overall liquid Waste generation 100 KLD or more
102.	Dismantling of E-Waste
103.	Flour mills generating trade effluent
104.	Distilled water units using boiler or furnace as heating source
105.	Construction and Demolition (C&D) Waste processing and recycling units
106.	Garment/ Apparel manufacturing units having only garment washing, with or without boiler except bleaching, dyeing, printing, coloring
107.	Lithium Ion battery manufacturing units or assembling of Lithium Ion batteries with or without charging, having overall liquid waste generation of 100 KLD and daily consumption of coal/fuel less than 12 MT/day or without use of any fuel in the process
108.	Railway Stations (Waste Water Generation ≥ 10 KLD but < 100 KLD)
109.	Scrapping Centers (for end of life of vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.) a. Collection, de-pollution, dismantling centres and shredding centres b. Collection, de-pollution and dismantling centres c. shredding centres (can include white goods/other scraps also)
110.	Compressed/refined bio-gas production for bio-degradable wastes
111.	Dairy Farm having 15 animals and above (Stand alone or isolated)
112.	Gaushalas (having waste water generation > 100 KLD)

List of Green Category of Industrial/ Non-Industrial Sector Sectors/Projects

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
1.	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)
2.	Ayurvedic and homeopathic medicines (without boiler)
3.	Bakery /confectionery /sweets products (with production capacity <1tpd (with gas or electrical oven)
4.	Bi-axially oriented PP film along with metalizing operations
5.	Biomass briquettes (sun drying) without using toxic hazardous wastes
6.	Blending of melamine resins & different powder, additives by physical mixing
7.	Brass and bell metal utensils manufacturing from circles(dry mechanical operation without re-rolling facility)
8.	Candy
9.	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)
10.	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.
11.	Cement products (without using asbestos / boiler / steam curing) like pipe ,pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)
12.	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)
13.	Chilling plant, cold storage and ice making
14.	Coke briquetting (sun drying)
15.	Cotton spinning and weaving (small scale)
16.	Dal Mills
17.	Decoration of ceramic cups and plates by electric furnace
18.	Digital printing on PVC clothes
19.	Facility of handling, storage and transportation of food grains in bulk
20.	Flour mills/Atta Chakki (dry process) running on commercial mode with packing facility of Atta for selling it into market (having wheat cleaning process and fugitive dust)
21.	Glass , ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln
22.	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.
23.	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)
24.	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.
25.	Insulation and other coated papers (excluding paper or pipe manufacturing)
26.	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
27.	Lubricating oil, greases or petroleum based products (only blending at normal temperature)
28.	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying
29.	Oil mill Ghani and extraction (no hydrogenation / refining)
30.	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn
31.	Phenyl/toilet cleaner formulation and bottling
32.	Polythene and plastic processed products manufacturing (virgin plastic)
33.	Poultry Farms handling one lac or more birds at a given time in single location and Hatchery & Piggery irrespective of no. of birds/animals
34.	Power looms (without dye and bleaching)
35.	Puffed rice (muri) (using gas or electrical heating system)
36.	Pulverization of bamboo and scrap wood
37.	Ready mix cement concrete irrespective of investment cost
38.	Reprocessing of waste cotton
39.	Rice mill (Rice hullers only)
40.	Rolling mill (gas fired) and cold rolling mill
41.	Rubber goods industry (with approved fuel operated baby boiler)
42.	Saw mills
43.	Soap manufacturing (hand made without steam boiling / boiler)
44.	Spice grinding (up to 20 HP motor)
45.	Spice grinding (>20 HP motor)
46.	Steel furniture without spray painting
47.	Steeping and processing of grains
48.	Tyres and tube retreating (without boilers)
49.	CO2 recovery
50.	Distilled water (without boiler) with electricity as source of heat
51.	Hotels (up to 20 rooms and without boilers)
52.	Manufacturing of optical lenses (using electrical furnace)
53.	Mineralized water
54.	Tamarind powder manufacturing
55.	Cutting, sizing and polishing of marble stone
56.	Emery powder (fine dust of sand) manufacturing
57.	Flyash export, transport & disposal facilities
58.	Mineral stack yard / Railway sidings
59.	Oil and gas transportation pipeline
60.	Seasoning of wood in steam heated chamber
61.	Synthetic detergent formulation
62.	Tea processing (with boiler)
63.	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (Without boiler)
64.	LPG bottling plants
65.	Sewage treatment plants having capacity less than 10 KLD
66.	Infrastructure development projects having overall liquid Waste generation less than 100 KLD

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
67.	Industrial inorganic gases namely- a) Chemical gas- Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen-sulphide, phosphine b) Hydrocarbon gases- Methane, ethane, propane
68.	Automobiles manufacturing outsourcing all of the polluting activities.
69.	Refurbishing of used electrical and electronic equipments
70.	Manufacturing of bakelite molded components
71.	Railway Stations (Waste Water Generation <10 KLD)
72.	Gaushalas (having waste water generation <100 KLD)
73.	Compressed/refined bio-gas production for bio-degradable wastes (No waste water discharge from digester and also feed slurry to digester having volatile organic fraction more than 75%)

List of White Category of Industrial/ Non-Industrial Sector Sectors/Projects

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
1.	Assembly of air coolers /conditioners ,repairing and servicing
2.	Assembly of bicycles ,baby carriages and other small non motorizing vehicles
3.	Bailing (hydraulic press)of waste papers
4.	Bio fertilizer and bio-pesticides without using inorganic chemicals
5.	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6.	Blending and packing of tea
7.	Block making of printing without foundry (excluding wooden block making)
8.	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)
9.	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10.	Cotton and woolen hosiers making (Dry process only without any dyeing / washing operation)
11.	Diesel pump repairing and servicing (complete mechanical dry process)
12.	Electric lamp (bulb) and CFL manufacturing by assembling only
13.	Electrical and electronic item assembling (completely dry process)
14.	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)
15.	Flavoured betel nuts production/ grinding (completely dry mechanical operations)
16.	Fly ash bricks/ block manufacturing
17.	Fountain pen manufacturing by assembling only
18.	Glass 51yde151es and vilas making from glass tubes
19.	Glass putty and sealant (by mixing with machine only)
20.	Ground nut decorticating
21.	Handloom/ carpet weaving (without dyeing and bleaching operation)
22.	Leather cutting and stitching (more than 10 machine and using motor)
23.	Manufacturing of coir items from coconut husks
24.	Manufacturing of metal caps containers etc
25.	Manufacturing of shoe brush and wire brush
26.	Medical oxygen
27.	Organic and inorganic nutrients (by physical mixing)
28.	Organic manure (manual mixing)
29.	Packing of powdered milk
30.	Paper pins and u clips
31.	Repairing of electric motors and generators (dry mechanical process)
32.	Rope (plastic and cotton)
33.	Scientific and mathematical instrument manufacturing
34.	Solar module non conventional energy apparatus manufacturing unit
35.	Solar power generation through solar photovoltaic cell, wind power and mini

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
	hydel power (less than 25 MW)
36.	Surgical and medical products assembling only (not involving effluent / emission generating processes)
37.	Automobile fuel outlets (only dispensing)
38.	Diesel generator sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height
39.	Almirah, Grill Manufacturing without painting operation (Dry Mechanical Process)
40.	Health care Establishments i.e hospitals/clinics without indoor facilities and having only OPD consultancy
41.	Printing presses without involving water polluting process
42.	Garment / Apparel units involving only stitching process, without discharge of effluent and Air emissions from process
43.	Poultry Farms handling less than one lac birds. (Environmental guidelines issued by Haryana Government/CPCB for poultry farms shall be applicable)
44.	Atta chakki for personal use with dry process without involving wheat cleaning process and fugitive dust emission
45.	Compressed/refined bio-gas production for bio-degradable wastes [Domestic bio-digesters based on cow dung or house hold biodegradable waste (such as gobar gas plant)]

**Check List of documents for obtaining consent to establish (CTE) under
Water Act, 1974 / Air Act, 1981**

I. 1st Consent to Establish

1. Online application
2. Proof of deposit of NOC/CTE fee and performance security.
3. C.A. Certificate regarding capital investment cost w.r.t. land, building, plant and machinery of the proposed project.
4. Fard Jamabandi and Intkal of land of the unit, in case unit is located outside approved industrial area/estate.
5. Power of attorney/authority letter to sign the application.
6. Allotment letter of the plot issued from the concerned authority in case of approved industrial area.
7. Manufacturing process and process Flow Chart.
8. Design Scheme of Effluent Treatment Plant/ Sewage treatment Plant, Air Pollution Control Devices / Hazardous Waste Management as applicable, with Hydraulic Design and design calculations based upon the Pollution load and prescribed standards.
In case of Brick kilns, design and drawing of high draft Zig Zag technology based Kiln and stack.
9. Report of Tehsildar and District Forest Officer regarding Kisam of land through Deputy Commissioner, for areas covered under Aravali Notification, if applicable. In case the land falls in the industrial estate / area and HUDA sectors, the report of Regional Officers will be taken regarding applicability of Aravali Notification (only for District Gurugram and Nuh).
10. Clearance/ permission in case of the projects falling in the revenue estates covered in the Notification no. 191(E) dt. 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon.
11. Proof of receipt of application submitted to the Forest Department for clearance / permission /NOC, of Forest Department.
12. Report of Revenue Department / Forest Department & other concerned departments regarding sitting parameters in respect of Stone Crushers, Hot Mix Plants, Screening Plants, Pulverizes, Poultry Farms and License of DFSC in Case of brick Kilns.
13. Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.
14. Lease deed/ Rent Agreement in case land is taken on rent or lease, Collaboration deed in case of construction projects, if applicable (duly registered with revenue authorities).
15. Copy of Environmental Clearance in case of the projects covered under, EIA Notification dated 14.09.2006.
16. Copy of MOA / partnership Deed / Trust Deed, as applicable having the name and address of Directors/Partners.
17. Declaration by the unit regarding awareness about pollution control related standards and law and undertaking for their compliance, as

per Annexure-VII.

278

18. Site plan of the unit in case it is located outside approved industrial area.
19. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.

II. Renewal/Extension of Consent to Establish

1. Online application for renewal of CTE with declaration on prescribed Performa (Annexure-VIII).
2. Proof of deposit of NOC/CTE fees (as per schedule available on the web-site of the Board i.e. www.hspcb.gov.in)
3. Copy of 1st CTE & previous renewed CTE (if any).
4. Power of Attorney/authority letter to sign the application.
5. Progress report regarding construction of project and installation of pollution control measures/devices, as per scheme submitted while obtaining 1st CTE.
6. Valid license or proof of submission of application for renewal of license to Town and Country Planning Department or any other concerned authority, in case of Building and construction projects and Township and Area Development projects.

III. Consent to Establish for expansion of the existing project

Apart from the documents required for obtaining 1st CTE and NOC/fee, following additional documents are required to be submitted along with application for CTE for expansion of projects:-

1. Copy of valid CTO under Water Act, 1974/ Air Act, 1981 and Authorization under Hazardous Waste Management Rules (if applicable) for the existing project.
2. Latest inspection report and analysis reports of effluent/ air emissions/ noise (as applicable), conducted by Board officers for the mandatory inspection, if conducted.
3. Copy of fresh analysis reports of effluent/air emissions/ noise, analyzed from Board's lab/recognized lab. (not more than 03 month old)
4. Declaration regarding compliance of prescribed standards for discharge of environmental pollutants in the existing operating project of the unit as per **Annexure -XIII**.

Performance Security prescribed for obtaining the Consent to Establish.**a) Performance Security as per investment cost of the projects (other than mentioned at Sr. No. b).**

Sr. No.	Capital Investment Cost of the project (Cost of land, building, Plant and Machinery)	Red Category (in Rs.)	Orange Category (in Rs.)	Green Category (in Rs.)
1.	Upto 0.5 crore	25,000/-	12,500/-	5,000/-
2.	Above 0.5 crore upto 1.00 crore	50,000/-	25,000/-	10,000/-
3.	Above 1.0 crore upto 5.00 crore	1,00,000/-	75,000/-	25,000/-
4.	Above 5.0 crore upto 10.00 crore	2,00,000/-	1,50,000/-	50,000/-
5.	Above 10.00 crore upto 50.00 crore	3,00,000/-	2,00,000/-	1,00,000/-
6.	Above 50.00 crore upto 100.00 crore	4,00,000/-	2,50,000/-	1,25,000/-
7.	Above 100.00 crore	5,00,000/-	3,00,000/-	1,50,000/-

b) Performance Security for specific projects irrespective of investment cost

1. Hot Mix Plants/ Stone Crushers/ Screening Plants : 50,000/-
2. Brick Kilns : 25,000/-
3. Mining Projects:-
 - a) More than ten Hectares : 5.0 lac
 - b) Five to ten Hectares : 2.5 lac
 - c) Less than five Hectares : 1.0 lac

Declaration by the applicant for obtaining Ist CTE

I, _____ S/o/D/o/W/o _____ resident of _____ declare and affirm as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That I am aware of the provisions of Water Act, 1974, Air Act, 1981 and HOWM Rules, 2016, Rules and procedure framed there under and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 and shall comply with the same.
3. That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 and Rules framed there under HOWM Rules, 2016 and standards/norms prescribed for discharge of pollutants under EP Rules, 1986 after commissioning of our unit.
4. That we have not started the work at the site for construction of plant and installation of machinery of our project and will also not start the same before obtaining the consent to establish under Water Act, 1974 and Air Act, 1981 from the Haryana State Pollution Control Board.
5. That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production without installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.
6. In case of the non compliance of the above undertaking or false declaration found at any stage, the Board will be at liberty to forfeit the performance security amounting to Rs. _____ deposited along with the CTE application through online payment gateway or in the form of Demand Draft no. _____ dated _____ issued by _____ (Bank) besides taking any other legal action under the provision of Water Act, 1974 & Air Act, 1981.
7. That we shall comply with all the terms & conditions of consent to establish to be issued by the Board.

Deponent/Applicant

Dated:

Format of the application for auto renewal of the consent to establish under Water Act, 1974 / Air Act, 1981.

To

The Chairman,
Haryana State Pollution Control Board,
C-11, Sector 6, Panchkula.

Sub: Application for auto-renewal of the consent to establish under Water Act, 1974 / Air Act, 1981- Self certification.

Ref: Consent to establish issued by the Board vide letter no. _____ dated _____ valid up to _____.

Sir,

We are submitting herewith application for auto renewal of our consent to establish under Water Act, 1974 / Air Act, 1981 granted by your Board vide letter under reference, along with the prescribed NOC fees for the same and the following declaration and undertaking as per policy of your Board :-

1. That we have a valid consent to establish under Water Act, 1974 / Air Act, 1981 issued by HSPCB vide above referred letter validity upto _____, copy of which is enclosed herewith.
2. That the present details of the manufacturing process and other informations /data of our unit are same as submitted / provided to the Board earlier with original application for obtaining original Consent to Establish referred above and therefore the same may be considered for present application for renewal of consent to establish for another period w.e.f. _____ to _____.
3. That the proposed capital investment cost of our industry/ project, as per documents submitted with earlier application for consent to establish granted by HSPCB vide above referred letter, was Rs. _____ lacs, which will remain the same and will not be increased in terms of land, building and plant and machinery, without prior information / permission of the HSPCB.
4. That there will be no change in the raw material, process, products, quantity of effluent, source of air emissions, scheme of pollution control measures and increase in production or pollution load and will remain same as submitted in original application for consent to establish.
5. That we shall deposit the balance NOC fees if found due at any later stage due to increase in capital investment cost on land, building, plant and machinery.
6. That we are complying with the conditions of consent to establish granted earlier vide letter under reference and further undertake to comply with further conditions if any imposed by HSPCB in future.
7. That we shall install all the required pollution control measures and devices as per scheme / proposal already submitted by us with our original application for consent to establish upto the satisfaction of the Board side by side in proportionate to the construction of the project and before the commissioning of the unit failing which Board will be at liberty to forfeit the

performance security deposited **282** with the Board in this regard beside taking legal action under the provisions of relevant Acts/Rules applicable to our unit.

8. That we shall not start even trial production without obtaining prior consent to operate for trial production from the HSPCB.
9. That we shall provide all the arrangements for sampling of air emissions and effluent as prescribed by the Board and online monitoring systems as directed by the HSPCB/CPCB from time to time, in our unit before starting even trial production.
10. That in case our unit is not fully established within the validity period of extension of CTE, than we shall apply afresh for obtaining new CTE, 90 days before the expiry of the renewed CTE.
11. That we are complying and shall comply with all the conditions of Environmental Clearance (in case unit is covered under EIA notification dated 14.09.2006.)
12. That we shall comply with all the relevant provisions of water Act, 1974, Air Act, 1981, EPA, 1986 and Rules made their under including Hazardous Waste (MH&TM) Rules, 2008 applicable to our unit.
13. That we undertake that auto renewal of consent to establish will not prevent the HSPCB for taking coercive action against us if our unit fails to comply the prescribed standards or conditions of consent to establish granted and renewed to our unit or only applicable provision of Water Act, 1974, Air Act, 1981 and EPA, 1986 and Rule made their under.
14. That the declaration and undertaking given above has the approval of all the partners / Board of Directors / owners of the industry / project and copy of resolution of the Board / power of attorney in the regard is attached herewith.

It is therefore requested that the consent to establish may kindly be renewed/extended further for another period w.e.f. _____ to _____.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

Undertaking by those units which have been granted CTE but do not want to continue the work for construction and installation of their project beyond the validity period of their CTE.

I, _____ S/o/D/o/W/o _____ in the capacity of _____ of M/s _____ undertake as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That our unit have been granted consent to establish by the Board under Water Act, 1974 /Air Act, 1981 vide Letter no. _____ dated _____ valid up to _____.
3. That the detail about the status of our project constructed and established till date is attached herewith.
4. That we do not want to continue the work for construction and installation of our project beyond the validity period of consent to establish granted by the Board at this stage.
5. That we shall apply for extension of consent to establish as and when the remaining work for construction and installation of the project is proposed to be started well in advance and will not start the construction and installation work of the project without further extension of the consent to establish from the Board.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

Check list of documents for obtaining Ist consent to operate (CTO)**I. 1st Consent to Operate**

1. Online consent application.
2. Power of attorney/authority letter to sign the application.
3. Proof or deposit of required and applicable consent fee, as per schedule available on the web-site www.hspcb.gov.in.
4. Collection and testing fee prescribed by the Board as per schedule available on the web-site of the Board, for analysing the samples of effluent/ Air emissions/ Noise level of DG sets, as applicable, for all sources. (Analysis report of air emissions from all sources including diesel engines of capacity more than 0.8MW (800kW) for power plants and generator sets will be required).
5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
6. MOA / partnership Deed / Trust Deed (if changed).
7. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.
8. Permission of the concerned authorities for disposal of the effluent in to sewer/drain etc.
9. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit.
10. Detail of ETP/STP, APCM, acoustic enclosure, Hazardous Waste Management Facilities installed in the unit along with their size, specification and capacity.
11. In case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules, proof of submission of safety audit report duly audited with the help of an expert, atleast 90 days before commencing the activity and onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same. (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
12. Occupation certificate issued by Town & Country Planning Department, in case of Building & construction projects/area development projects.

II. Renewal of consent to operate

- 285
1. Online application for renewal of CTO on prescribed Performa (Annexure-XI).
 2. Proof of deposit of required and applicable consent fee (as per schedule available on the web-site www.hspcb.gov.in).
 3. Copy of previous CTO.
 4. Power of attorney/authority letter to sign the application.
 5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
 6. Latest inspection report and analysis reports of effluent/ air emissions/ noise conducted by Board officer (s) for the mandatory inspection, if conducted.
 7. Copy of fresh analysis reports of effluent/air emissions/ noise analyzed from Board's lab/recognized lab. (not more than 03 months old)
 8. Environment Statement in Form V for the financial year ending on 31st March (required in compliance of Rule 14 of EP Rules, 1986).
 9. In case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules, proof of submission of updated safety audit report duly audited with the help of an expert, annually and up to date onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same, (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
 10. Permission of the concerned authorities for disposal of the effluent in to sewer/drains etc (in case not submitted earlier).
 11. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit (in case not submitted earlier).
 12. Copy of logbook for last 03 months maintained for operation of ETP/STP/APCM for the record of energy and chemical consumption, quantity of effluent at inlet and outlet of ETP/STP supported with readings of magnetic flow meters alongwith quantity of treated effluent recycled/reused in the process, utilized in the premises and discharged, mode of disposal.

Format of the application for auto renewal of the consent to operate under Water Act, 1974 / Air Act, 1981.

To

The Member Secretary,
Haryana State Pollution Control Board,
C-11, Sector 6, Panchkula.

Sub: Application for auto-renewal of the consent to operate for the period _____ under Water Act, 1974 / Air Act, 1981.

Sir,

It is submitted that we had been granted the consent to operate under Water Act, 1974 / Air Act, 1981 upto _____ by the Board vide letter No. _____ dt. _____ and No. _____ dt. _____ respectively. Now we are submitting our application for auto renewal of the consent to operate under Water Act, 1974 / Air Act, 1981 for the period _____ to _____, along with the prescribed consent fees for the same and with the following declaration and undertaking as per policy of your Board :-

1. That we have valid consent to operate under Water Act, 1974 / Air Act, 1981 upto _____ issued by HSPCB vide above referred letters, copies of which are enclosed herewith.
2. That the present details of the manufacturing process and other informations / data of our unit are same as submitted / provided by the Board earlier with original application for obtaining previous Consent to operate referred above and therefore the same may be considered for present application for renewal of consent to operate for further period w.e.f. _____ to _____.
3. That the capital investment cost on land, building, plant and machinery of our industry/ project without charging depreciation and with upto date additions as on _____ is Rs. _____ lacs and the consent fees has been deposited according to the said capital investment cost of our unit. We undertake to deposit the balance consent fees if any found due at any stage due to increase in the investment cost on Land, Building, Plant and Machinery of our unit at any later stage.
4. That we are complying with the conditions of previous consent to operate granted to our unit by the Board valid upto _____ and also complying with all the standards / norms prescribed under EP Rules, 1986 for discharge of environmental pollutants, by operating our pollution control devices regularly and effectively.
5. That there will be no change in the raw material, process, products, quantity of effluent, source of air emissions, technology of pollution control measures and increase in production or pollution load and will remain same as submitted in the previous application for consent to operate.

- 287
6. That we shall keep on operating and maintaining our pollution control measures / devices regularly and effectively and will maintain and keep all the parameters within standards / norms prescribed under EP Rules, 1986.
 7. That we are submitting herewith the copy of the latest inspection report and analysis report of effluent/ air emissions/ noise conducted by the Board's officers on _____ alongwith copy of fresh analysis reports of effluent/ air emissions/ noise analyzed from Board's laboratory/ recognized laboratory, showing the compliance of prescribed standards.
 8. We undertake to comply with all the conditions of renewal of consent to operate to be imposed by the Board if any.
 9. That we shall comply with all the relevant provisions of water Act, 1974 and Air Act, 1981.
 10. We undertake that auto renewal of consent to operate will not prevent the Board for taking coercive action against us if our unit fails to comply with the prescribed standards or conditions of consent granted during auto renewal of the same.
 11. The undertaking has the approval of the Board of Directors/ Partner/Owner of the industry/project and copy of the resolution of the Board/ Power of Attorney is attached herewith.

It is therefore requested that the consent to operate under Water Act, 1974/ Air Act, 1981 may kindly be renewed further for another period w.e.f. _____ to _____.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

Checklist of documents for obtaining Consent to Operate (CTO) by the Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 as per revised categorization of industrial sectors for consent management.

1. Online consent application.
2. Power of attorney/authority letter to sign the application.
3. Proof or deposit of required and applicable consent fee, as per schedule available on the web-site www.hspcb.gov.in.
4. Collection and testing fee prescribed by the Board as per schedule available on the web-site of the Board, for analysing the samples of effluent/ Air emissions/ Noise level of DG sets, as applicable, for all sources. (Analysis report of air emissions from all sources including diesel engines of capacity more than 0.8MW (800kW) for power plants and generator sets will be required).
5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
6. MOA / partnership Deed / Trust Deed (if changed).
7. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.
8. Permission of the concerned authorities for disposal of the effluent in to sewer/drain etc.
9. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit.
10. Detail of ETP/STP, APCM, acoustic enclosure, Hazardous Waste Management Facilities installed in the unit along with their size, specification and capacity.
11. Fard Jamabandi and Intkal of land of the unit in case unit is located outside approved industrial area/estate.
12. Allotment letter of the plot issued from the concerned authority in case of approved industrial area/estate.
13. Manufacturing process and process Flow Chart.
14. Report of Tehsildar and District Forest Officers regarding Kisam of land through Deputy Commissioner for areas covered under Aravali Notification, if applicable. In case the land falls in the industrial estate / area and HUDA sectors, the report of Regional Officers will be taken regarding applicability of Aravali Notification (only for Gurugram and Nuh District).
15. Clearance/ permission in case of the projects falling in the revenue estates covered in the Notification no. 191(E) dt. 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of

Sultanpur National Park in District Gurgaon.

16. Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or Panchayat as the case may be.
17. Lease deed/ Rent Agreement duly registered with revenue authorities, in case land is taken on lease/rent.
18. Site plan of the unit in case it is located outside approved industrial area.
19. Environment Statement in Form V for the financial year ending on 31st March. (required in compliance of Rule 14 of EP Rules, 1986).
20. Proof of submission of updated safety audit report duly audited with the help of an expert, annually and up to date onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same, in case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules. (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
21. Copy of logbook for last 03 months maintained for operation of ETP/STP/APCM for the record of energy and chemical consumption, quantity of effluent at inlet and outlet of ETP/STP supported with readings of magnetic flow meters alongwith quantity of treated effluent recycled/reused in the process, utilized in the premises and discharged, mode of disposal.

Declaration by the applicant for obtaining CTE for expansion of the project.

I, _____ S/o/D/o/W/o _____ resident of _____ declare and affirm as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That we are operating pollution control devices in our industry regularly and effectively and meeting the standards prescribed under Environment (Protection) Rules, 1986 for discharge of pollutants into the atmosphere, which will be maintained in future also.
3. That we shall install the required and adequate pollution control devices for the expansion project in our industry before commissioning the production and will also obtain prior consent to operate before starting trial production in our expansion project.
4. In case of the non compliance of the above undertaking or false declaration found at any stage, the Board will be at liberty to forfeit the performance security amounting to Rs. _____ deposited along with the CTE application through online payment gateway or in the form of Demand Draft no. _____ dated _____ issued by _____ (Bank) besides taking any other legal action under the provision of Water Act, 1974 & Air Act, 1981.
5. That we shall comply with all the terms & conditions of consent to establish to be issued by the Board.

Deponent/Applicant**Dated:**

Performa for submission of application by the units for change of their name in the record of HSPCB as per the change in the permission granted by the competent authority.

(In case of change of name of unit without change in ownership/process/raw material/products)

1.	Name & address of the unit registered with the Board	:	
2.	New name of the unit after change as per registration certificate issued from the registration authority i.e. Deptt. of Industries & Commerce/Registrar of companies/Societies etc.	:	
3.	Name and designation of authorized signatory of the applicant unit.	:	
4.	Reasons for the change in the name of the unit	:	
5.	Competent authority for change of name of the unit	:	
6.	Letter no. and date of authority granted the permission for change of name	:	
7.	Status of CTO/authorization of the old unit with validity if granted; (a) Under Water Act, 1974 (b) Under Air Act, 1981 (c) Under HOWM Rules, 2008/2016 (d) Any other applicable Rules	:	
8.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	:	
9.	Capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit.	:	
10.	Detail of CTE/NOC fees; (i) Amount required to be deposited as per fee structure (in Rs.) (ii) Deposited amount with detail of DD No., date and Bank/online transaction no./date. (iii) Balance amount, if any	:	
11.	Manufacturing process, raw materials and products of the unit.	:	
12.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	:	
13.	Detail of supporting documents attached (as per checklist)	:	

14.	<p style="text-align: center; font-size: 24pt; margin: 0;">292</p> <p>Declaration;</p> <p>(i). That I am the authorized signatory of my unit to submit this application.</p> <p>(ii). That there is/will be no change in the ownership/ manufacturing process /raw materials/ products of the industry and in case of any such change is proposed in future, prior consent to establish and/or other required permissions will be taken from the HSPCB.</p> <p>(iii). That we shall comply with all the terms and conditions what so ever imposed by the Board while giving permission for change of name of the unit in the record of HSPCB.</p>	:	
-----	---	---	--

Date:

Place:

(Signature)
Authorized Signatory
(as per column no. 3

Checklist of supporting documents to be submitted by the unit

- a) Power of attorney/authorization letter
- b) Copy of latest CTO/Authorization
- c) Self declaration regarding no change in the ownership process/raw material/products of the unit.
- d) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, with changed name of the unit.
- e) Proof of NOC/CTE fees deposited.
- f) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, attested by CA.

Performa for recommendation of Regional Officer regarding grant of permission for change of name of unit in record of HSPCB as per the change in the permission granted by the competent authority.

(In case of change of name of unit without change in ownership/process/raw material/products)

1.	Name & address of the unit registered with the Board	
2.	New name of the unit after change as per registration certificate submitted by the unit issued from the registration authority.	
3.	Competent authority for change of name of unit	
4.	Reasons for the change in the name of the unit.	
5.	Status of Consent to establish/operate and authorization (as applicable) with validity if granted.	
6.	Letter no. and date of authority granted the permission for change of name	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
8.	Whether deposited the required and applicable CTE/NOC fees (Yes/No)	
9.	Amount of CTE/NOC fees deposited and mode of payment alongwith balance NOC fee if any.	
10.	Date of receipt of application and subsequent clarification submitted (if any) in Regional Office.	
11.	Date of submission of recommendation to Head Office.	
12.	Status of Registration of new name of unit with concerned authorities.	
13.	Detail of supporting documents submitted by the unit and attached with recommendation.	
14.	Whether submitted all the required documents by the unit as per checklist. If not then submit the detail of such documents not submitted.	
15.	Manufacturing process / raw materials /products of the unit.	
16.	Whether there is any change in the ownership, manufacturing process, raw material and products of the unit.	
17.	Recommendation of Regional Officer.	

Dated: _____

Regional Officer
_____ **Region**

Performa for submission of application for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB

(Without change in process/raw material/products)

1.	Name & address of the existing unit registered with the Board	:	
2.	Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority i.e. Deptt. of Industries & Commerce/Registrar of companies/Societies etc.	:	
3.	Name and designation of authorized signatory of the applicant unit.	:	
4.	Competent authority for registration of name of unit.	:	
5.	Letter no. and date and authority where the unit registered its name.	:	
6.	Status of CTO/authorization of the existing unit with validity if granted; (a) Under Water Act, 1974 (b) Under Air Act, 1981 (c) Under HOWM Rules, 2008/2016 (d) Any other applicable Rules	:	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	:	
8.	Capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/ rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.	:	
9.	Detail of CTE/NOC fees; (i) Amount required to be deposited as per fee structure (in Rs.) (ii) Deposited amount with detail of DD No., date and Bank/online transaction no./date. (iii) Balance amount, if any	:	
10.	Detail of change in ownership	:	
11.	Manufacturing process/raw materials/products of the unit.	:	
12.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	:	
13.	Detail of supporting documents attached (as per checklist)	:	

14.	<p style="text-align: center; font-size: 24pt; margin: 0;">295</p> <p>Declaration;</p> <p>(i). That I am the authorized signatory of my unit to submit this application.</p> <p>(ii). That there is/will be no change in the manufacturing process / raw materials /products of the industry and in case of any such change is proposed in future, prior consent to establish and/or other required permissions will be taken from the HSPCB.</p> <p>(iii). That we shall comply with all the terms and conditions what so ever imposed by the Board while transferring the consent/other clearances and giving permission for replacement of name of the unit in the record of HSPCB.</p>	
-----	--	--

Date:

Place:

(Signature)
Authorized Signatory
(as per column no. 3)

**Name & address of
applicant unit:**

Checklist of supporting documents to be submitted by the unit

- a) Power of attorney/authorization letter
- b) Copy of latest CTO/Authorization
- c) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, in favour of the new unit.
- d) Proof of NOC/CTE fees deposited.
- e) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.
- f) Copy of sale deed/rent deed/mortgaged deed/lease deed etc. as applicable registered from revenue authorities.
- g) Copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be of the new unit, transferred the interest of the industry.

Performa for recommendation of Regional Officer regarding grant of permission for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB

(Without change in process/raw material/products)

1.	Name & address of the applicant unit	
2.	Name & address of the existing unit registered with the Board	
3.	Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority.	
4.	Competent authority for registration of name of unit.	
5.	Date and authority where the unit registered its name.	
6.	Status of Consent to establish/operate and authorization (as applicable) with validity if granted.	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
8.	Whether deposited the required and applicable CTE/NOC fees (Yes/No)	
9.	Amount of CTE/NOC fees deposited and mode of payment alongwith balance NOC fee if any.	
10.	Date of receipt of application and subsequent clarification submitted (if any) in Regional Office.	
11.	Date of submission of recommendation to Head Office.	
12.	Status of Registration of name of new unit with concerned authorities.	
13.	Detail of supporting documents submitted by the unit and attached with recommendation.	
14.	Whether submitted all the required documents by the unit as per checklist. If not then submit the detail of such documents not submitted.	
15.	Manufacturing process /raw materials /products of the unit.	
16.	Whether there is any change in the manufacturing process / raw material /products of the unit.	
17.	Recommendation of Regional Officer.	

Dated: _____

Regional Officer
_____ **Region**

Performa for submission of proposal by the concerned Branch in Head Office dealing with consent management for the cases of permission for change of name of the units or for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB.

1.	Subject:- (Type of case; Whether for grant of permission for change of nomenclature (name) of the unit without other changes or for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB.)	
2.	Regional Officer submitting the recommendation alongwith recommendation.	
3.	No. and date of letter vide which recommendation submitted	
4.	Date of receipt of application in Regional Office	
5.	Date of receipt of the case in Head Office	
6.	Name & address of the applicant unit	
7.	Name of the existing unit already registered with HSPCB	
8.	New name of the unit after change as per registration certificate submitted by the unit issued from the registration authority. (in case of change of name without other changes) Or Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority.	
9.	Whether deposited required and applicable NOC fee as per report of RO.	
10.	Status of CTO under Water Act/Air Act and authorization with validity if granted.	
11.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
12.	Whether submitted all the required documents as per checklist.	
13.	In case of shortcomings in the documents, detail of such documents	
14.	Status of Registration of new name/ new unit's name with competent authority with date	
15.	Competent authority for registration of name of unit.	
16.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	

17.	Manufacturing process/raw materials/products of the unit.	
18.	Observation of the Branch.	
19.	Proposal of the Branch.	

299

Checklist of documents

Annexure-F

1. For only change of nomenclature (name) of the unit in the record of the Board:

- (a) Power of attorney/authorization letter
- (b) Copy of latest CTO/Authorization
- (c) Self declaration regarding no change in the ownership process/raw material/products of the unit.
- (d) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, with changed name of the unit.
- (e) Proof of NOC/CTE fees deposited.
- (f) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, attested by CA.

2. For transfer of interest of a person in his industry to any other person or Where an existing unit is purchased or taken on lease by another unit and the new unit apply to the Board for grant or renewal of CTE/CTO in his name:

- (a) Power of attorney/authorization letter
- (b) Copy of latest CTO/Authorization
- (c) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, in favour of the new unit.
- (d) Proof of NOC/CTE fees deposited.
- (e) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.
- (f) Copy of sale deed/rent deed/mortgaged deed/lease deed etc. as applicable registered from revenue authorities.
- (g) Copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be of the new unit, transferred the interest of the industry.



300
Municipal Corporation, Faridabad
B K Chowk N.I.T Faridabad -121001, Haryana India
Tel. . 0129-2411649, 2411664, 2415549
Fax : 0129-2416465

॥ अद्यतन प्रशासनिक-व्यवस्था प्रशासन ॥

From

Executive Engineer(SBM/SWM)
Municipal Corporation
Faridabad

To

Regional Officer
HSPCB
Ballabhgarh

Memo No. MCF/XEN(SBM/SWM)/2024/152

Dated:- 15/05/2024

Sub:- Request for providing NOC for the establishment of processing units at Pratapgarh.

Regarding the above cited matter as you are well aware the Municipal Corporation, Faridabad has started to establish the decentralized processing unit for Municipal Solid Waste at Pratapgarh as per the directions of the apex NGT Court.

Sh. Sudesh Kumar has filed a case having OA no. 123/2024 in the apex court to restrain the construction of the Landfill site. But, it is to clarify as already submitted in the court that this is not a landfill site and accordingly, in the said matter your good office has already recommended the following observations in the apex NGT Court dated 02.04.2024-

1. MCF may be directed to obtain authorization from HSPCB before starting any process of establishment or operation on the said site. They were also directed to set up a leachate treatment plant before starting the operation of said facility.
2. MCF may be directed to ensure compliance with green belt around the treatment facility.

In view of the aforesaid recommendations, the online procedure was followed by this office at your website but no option has been found on the website to apply for NOC in respect of establishment of waste processing units. Therefore, you are requested to inform the office of the undersigned to provide NOC in the aforesaid matter but documents other than the annexures provided by this office are required. You also please inform regarding the deposition of fees if any, in this regard.

A prompt reply is expected from your side so that further necessary action may be initiated accordingly by this office please.

de

de
Executive Engineer(SBM/SWM)
Municipal Corporation
Faridabad

CC:-

PS to Ld.CMC, Municipal Corporation, Faridabad for information please.

HARYANA STATE POLLUTION CONTROL BOARD
C-11 Sector-6, Panchkula
Ph – 0172- 577870-73, Fax No. 2581201
E-mail- hspcb-solidwaste@gmail.com

ANNEXURE - C

To

The Member Secretary, CPCB
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

Subject: Regarding applicability of Consent to Establish and Consent to Operate on decentralized solid waste processing facility.

Kindly refer the subject noted above.

In this Connection, it is intimated that the casewas received from Regional Officer, Ballabgarh, Haryana State Pollution Control Board regarding applicability of Consent to Establish and Consent to Operate on decentralized solid waste processing facility and Regional Officer, Ballabgarh has submitted vide letter dated 26.03.2024 (copy enclosed) that Municipal Corporation, Fairdabad have not obtained any permission from HSPCB in accordance with Schedule I & II of Sdid Waste Management Rule, 2016. The unit was inspected on 14.03.2024 and it was found that MCF has proposed a decentralized waste processing facility (capacity 80Metric tons per day approximate) which do not include landfill site but would include processing facilities.

Further, Regional Officer has submitted that MSW Landfill sanitary site is covered under Red category and required to obtain Consent to Establish and Consent to Operate from HSPCB. Also as per SWM Rules, 2016 such facilities are required to make an application in form I for grant of authorization for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tones as per day including sanitary landfill from the State Pollution Control board or the Pollution Control Committee, as the case may be.

In view of above, I have been directed to request you to clarify the matter whether decentralized waste processing facility are required to obtain CTO from the Board or only authorization for such waste processing facility will suffice the purpose.

Signed by
Vikas Chand
Date: 22-08-2024 13:13:50
Env. Engineer (HQ)
For Chairman



Municipal Corporation, Faridabad
B.H. Ghosia, H.T. Faridabad - 121001, Haryana India
Tel: 0120-2411600, 2411601, 2411602
Fax: 0120-2410465



Annexure A

From

Joint Commissioner-Cum-
Nodal Officer(SBM & SWM)
Municipal Corporation
Faridabad

To,

The Regional Officer,
Haryana State Pollution Board,
Faridabad.

Memo No: MCF/XEN/Environment/2025/199

Date: 13/05/2025

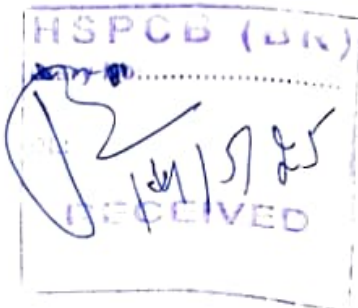
Subject: Certification of Site Clearance of Pratapgarh STP Site – Municipal Solid Waste Plant, Pratapgarh

This is to certify that the total 50 acres of land designated for the 50 MLD Sewage Treatment Plant (STP) and the Municipal Solid Waste (MSW) Processing Site is situated within the revenue estate of Pratapgarh.

The STP was constructed, operated, and maintained by the Public Health Engineering Department (PHED), formerly known as the Public Health Department (PHD). The ownership and operational control of the STP, along with the associated land, were officially handed over to the Municipal Corporation Faridabad (MCF) on 30.01.2018. A copy of the handover document is enclosed herewith for your reference.

It is further certified that there is no litigation related to the site, and the land is currently in full possession of the Municipal Corporation Faridabad.

This certification is being issued for the purpose of obtaining necessary authorisation for proposed MSW Processing Facility at the Pratapgarh site.



Joint Commissioner-Cum-
Nodal Officer(SBM & SWM)
Municipal Corporation
Faridabad

303



HARYANA STATE POLLUTION CONTROL BOARD
 Ballabgarh Region, Opp. Hewo Appmt., Sector-16A, Faridabad
 Email: hspcbrobr@gmail.com Website: www.hspcb.gov.in



Dated: 05/08/2025

No. HSPCB/BR/2025/811

To
 The Senior Environmental Engineer (SWM Cell),
 Haryana State Pollution Control Board,
 Panchkula.

Sub: Application regarding authorization under Municipal Solid Waste for process site of MCF, Pratapgarh.

Ref: MCF Memo No. : MCF/XEN/Environment/2025/199 dated 13/05/2025 (copy attached)

In this connection, it is submitted that this office has received the application vide memo no. MCF/XEN/Environment/2025/200 dated 13/05/2025 from the office of Joint Commissioner-Cum- Nodal Officer (SBM & SWM) Municipal Corporation, Faridabad regarding obtaining the authorization under Solid Waste Management Rule for Municipal Solid Waste process, site at Pratapgarh, Faridabad through Hard Copy. Unit has not obtained CTE/CTO from the Board. Further, the said case was discussed in the TAC Committee, HSPCB, meeting held on 01.05.2024 (**copy of proceeding is attached**), the committee suggested that the concerned branch dealing with SWM Cell may forward the matter to CPCB for obtaining clarification, whether decentralized waste processing facility are required to obtain CTO from the Board or only authorization for such waste processing facility will suffice the purpose and the head office has sent a letter vide no. I/256538/2024 date 22.08.2024 requested to CPCB to clarify the matter. Further, this office has asked Municipal Corporation, Faridabad to apply authorization under SWM Rules through online as per policy of the Board.

In view of the above, it is submitted that the matter may be follow-up with CPCB.

Submitted for your kind information and necessary action please.

DA/as above

Amor
 Regional Officer
 Ballabgarh Region



Municipal Corporation, Faridabad
B.K. Chowk N.I.T Faridabad -121001, Haryana-India
Tel. : 0129-2411649, 2411664, 2415549
Fax : 0129-2416465

ANNEXURE-R/6

66



From

Executive Engineer(SBM/SWM)
Municipal Corporation
Faridabad

To

Regional Officer
HSPCB
Ballabgarh

Memo No. MCF/XEN(SBM/SWM)/2025/ 418

Dated:- 02/09/2025

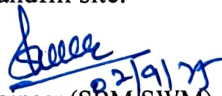
Sub:- Request for providing NOC/ authorization for the processing cum segregation facility at Village Pratapgarh.

With reference to the subject cited above, it is respectfully submitted that, as previously requested vide this office Memo No. MCF/XEN(SBM/SWM)/152 dated 15.05.2024, necessary steps were initiated for obtaining the No Objection Certificate (NOC)/authorization for the establishment of a waste processing-cum-segregation facility at Village Pratapgarh.

In compliance with the Hon'ble NGT orders, this office attempted to apply online through the HROCMMS Portal. However, the portal provides an option only for landfill applications, and no provision has been found to apply for NOC/authorization for a processing-cum-segregation site.

It is further submitted that, in accordance with Form A of the Solid Waste Management Rules, 2016, this office has already submitted an offline application on 14.05.2025 for NOC along with all requisite documents. A copy of the same is re-attached herewith for your ready reference.

In view of the above, it is once again respectfully requested that permission may kindly be accorded to process the NOC/authorization application through the offline mode, as the proposed facility at Village Pratapgarh is exclusively meant for Municipal Solid Waste (MSW) processing and segregation, and does not constitute a landfill site.


Executive Engineer (SBM/SWM)
Municipal Corporation
Faridabad

CC:-

1. Ld. Commissioner, Municipal Corporation, Faridabad for information please.
2. APMC-II, Municipal Corporation, Faridabad for information please

HARYANA STATE POLLUTION CONTROL BOARD

Sector-6, Panchkula

Ph – 0172- 577870-73, Fax No. 2581201

E-mail- hspcbho@gmail.comOffice Order

Subject: Categorization of Industrial Sector/Projects in Red, Orange, Green, White and Blue categories for the purpose of Consent Management.

Whereas, Central Pollution Control Board vide letter no. B-29012/ESS (CPA)/2015-16/8526 dated 07.03.2016 issued the directions under section 18(1)(b) of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 to State Pollution Control Board/PCCs, regarding the classification of industrial sectors under Red/Orange/Green/White categories and also CPCB issued subsequent directions/letters in context of categorization of industries; and

Whereas, in compliance of above directions of CPCB, the Haryana State Pollution Control Board vide Head Office order Endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 and orders dated 26.02.2018 and 04.12.2020 and subsequent orders, issued the consolidated list of Red, Orange, Green and White Category of units; and

Whereas, CPCB vide letter No. CP-18/1/2023-IPC-VI-HO-CPCB-HO dated 12.02.2025 and 25.03.2025 issued the directions under section 18(1)(b) of the Water Act, 1974 and the Air Act, 1981 regarding Classification of industrial sectors into Red, Orange, Green, White and Blue category and withdrawn their earlier direction dated 07.03.2016 and subsequent directions/letters in context of categorization of industries with immediate effect. CPCB directed all SPCBs and PCC to adopt the revised methodology for classification of sectors and list of Red, Orange, Green, White and Blue category attached with the directions. CPCB has also directed including other directions that (1) all pending application for consideration of CTE/CTO and future such application shall be processed as per the revised methodology of classification of industrial sectors. In case CTE granted before the revised classification, applicability of CTO will be as per new classification. (2) New classification will be applicable to existing units at the time of renewal of CTO or within one year from the date of directions issued by CPCB regarding implementation of revised classification, whichever is earlier (3) Siting of units shall be only in the conforming area (4) The classification of sectors shall not be linked to sanction of loans/finance of bank proceedings; and

Whereas CPCB has also directed that any further addition of any new or left over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB/PCC by constituting a committee and following the methodology prescribed by CPCB. A committee headed by Member Secretary of the Board was constituted vide Head Office order Endst. No. HSPCB/PLG/2023/1/238520/2023 dated 14.12.2023 for categorization of the new or left over industrial sectors; and

Whereas, the committee examined classification of Red, Orange, Green, Blue and White category issued by CPCB vide letter dated 12.02.2025 and subsequent letter dated 25.03.2025 and categorization of HSPCB issued vide order endst. dated 04.12.2020 (as amended). The committee recommended to adopt classification issued by CPCB and submitted recommendations on 03.07.2025 with consolidated list consisting of classification of industrial/non-industrial sectors/projects under Red, Orange, Green, Blue and White category of CPCB and list of left over industrial/non-industrial sectors/projects; and

Whereas, MoEF&CC vide Notification G.S.R. 84(E) dated 29.01.2025 and G.S.R. 85(E) dated 30.01.2025 has issued Guidelines 'Control of Air Pollution (Grant, Refusal or Cancellation of Consent) Guidelines, 2025' and Control of Water Pollution (Grant, Refusal or Cancellation of Consent) Guidelines, 2025'. In these guidelines, siting criteria for establishment of a new Industrial Plant have been notified including other guidelines also, as per these guidelines, no industrial plant shall be allowed to set up in non-conforming areas or restricted or prohibited areas. The guidelines issued under Air Act, 1981 are applicable in the State and guidelines issued under Water Act, 1974 become applicable as and when State Government adopts the amendments made in Water Act in 2024.

In view of above, it is hereby ordered to adopt directions issued by CPCB vide letter dated 12.02.2025 including revised methodology for classification of industrial sectors and list of industrial/non-industrial sectors/projects sectors under Red/Orange/Green/Blue/White category and subsequent letter dated 25.03.2025. It is hereby also ordered to replace list of industrial/non-industrial sectors/projects sectors under Red/Orange/Green/ White category in consent procedure issued vide order endst. Dated 04.12.2020 (as amended by subsequent orders thereof) with the consolidated list of classification of industrial/non-industrial sectors/projects under Red, Orange, Green, Blue and White category issued by CPCB and left over industrial/non-industrial sectors/projects categorized by HSPCB is at Annexure-I, and shall become applicable for the purpose of consent management.

**Dated Panchkula, the
21st July, 2025**

**Vineet Garg, IAS
Chairman**

Dated: 01/08/2025

Endst. No. HSPCB/PLG/2025/ 184-222

A copy of the above is forwarded to the following for information and further necessary action:-

1. All Branch Incharges dealing with consent management in Head Office of the Board.
2. All Regional Officers of the Board in the field.
3. Nodal Officer of the HSPCB, Haryana Enterprises Promotion Centre (HEPC) Bay No. 63-64-65-66, Sector 2, Panchkula.
4. Branch Incharge (IT) for uploading the orders on the website of the Board and making necessary changes in the HROCMMS and online inspection module

**Env. Engineer (PLG)
For Chairman**

Dated: 01/08/2025

Endst. No. HSPCB/PLG/2025/ 223-291

A copy of the above is forwarded to the following for information and further necessary action:-

1. All Head of Departments, MD/Chairman/CEOs of Boards/Corporations/authorities in the State of Haryana. They are with the request to go through the consolidated list of classification of industrial/non-industrial sectors/projects of Red, Orange, Green, Blue and White category and if any of process of respective department falls under Red, Orange, Green, Blue and White category of industrial/non-industrial sectors/projects, they are required to obtain necessary consent from HSPCB under the provisions of Water Act, 1974 and Air Act, 1981.
2. All Deputy Commissioners in the State of Haryana.

**Env. Engineer (PLG)
For Chairman**

Dated: 01/08/2025

Endst. No. HSPCB/PLG/2025/ 292

A copy of the above is forwarded to the Chairman, CPCB with reference to letter No. CP-18/1/2023-IPC-VI-HO-CPCB-HO dated 12.02.2025 for information and further necessary action.

**Env. Engineer (PLG)
For Chairman**

Dated: 01/08/2025

Endst. No. HSPCB/PLG/2025/ 293-95

- A copy of the above is forwarded to the following for information of the officers:-
1. PS to ACS, EF&W Department, Haryana.
 2. PS to Chairman
 3. PA to Member Secretary

**Env. Engineer (PLG)
For Chairman**

List of Red category of Industrial/Non industrial projects categorized by CPCB.

Sl. No.	Sector	New Category as per letter dated 12.02.2025
1.	Manufacturing of Automobiles (integrated facilities)	Red
2.	Asbestos and asbestos based industries	Red
3.	MANUFACTURING OF AUTOCLAVED AERATED CONCRETE (AAC) BRICKS/BLOCKS- AAC bricks/blocks manufacturing using coal as fuel (12 TPD and above)	Red
4.	MANUFACTURING OF NON-ALCOHOLIC BEVERAGES -Waste water generation \geq 100 KLD	Red
5.	BATTERY MANUFACTURING -Lead-acid Battery manufacturing (excluding assembling and charging of Lead acid Battery in micro- scale)	Red
6.	MANUFACTURING OF INDUSTRIAL CARBON INCLUDING ELECTRODES AND GRAPHITE BLOCKS, ACTIVATED CARBON, CARBON BLACK -Carbon black manufacturing	Red
7.	MANUFACTURING OF INDUSTRIAL CARBON INCLUDING ELECTRODES AND GRAPHITE BLOCKS, ACTIVATED CARBON, CARBON BLACK -Industrial carbon including electrodes & graphite blocks and calcined pet coke	Red
8.	INORGANIC CHEMICALS- Basic inorganic chemicals and electro chemicals and its derivatives including Manufacturing of acid	Red
9.	INORGANIC CHEMICALS- Phosphorous and its compounds, including phosphorous rock processing	Red
10.	INORGANIC CHEMICALS- Chlorates, per-chlorates & peroxides	Red
11.	INORGANIC CHEMICALS- Chlorine, fluorine, bromine, iodine, and their compounds	Red
12.	Coke oven plant, coal liquefaction, coal tar distillation and fuel gas- making	Red
13.	CEMENT PLANTS- With co-processing with CPP (Captive Power Plant)	Red
14.	CEMENT PLANTS- With co-processing without CPP	Red
15.	CEMENT PLANTS- Without co-processing with CPP	Red
16.	CEMENT PLANTS- Without co-processing without CPP	Red
17.	CEMENT PLANTS- Stand-alone grinding units with CPP	Red
18.	CHLOR ALKALI- Chlor alkali	Red
19.	CHLOR ALKALI- Chlor alkali using washed salt	Red
20.	CHLOR ALKALI- Chlor alkali using cleaner/gaseous fuel	Red
21.	CERAMICS- Ceramics/ Glass /Earthen potteries and tile manufacturing using coal/oil fired kilns (fuel consumption: 12 TPD and above)	Red
22.	DYES, DYE INTERMEDIATES AND PIGMENT PRODUCTIONS- Dyes, Dye Intermediates and Pigments produced by chemical synthesis	Red
23.	DYES, DYE INTERMEDIATES AND PIGMENT PRODUCTIONS- Natural Dye and Pigments Requiring acidic/alkaline/ solvent extraction	Red
24.	SYNTHETIC DETERGENT AND SOAPS- Synthetic detergents and soaps(waste water generation \geq 100KLD)	Red
25.	DISTILLERIES AND FERMENTATION INDUSTRIES- Distillery(Molasses based)	Red
26.	DISTILLERIES AND FERMENTATION INDUSTRIES- Distillery(Grain based)	Red

Sl. No.	Sector	New Category as per letter dated 12.02.2025
27.	DISTILLERIES AND FERMENTATION INDUSTRIES- Distillery(Grain based) with Distiller's Dried Grains with Soluble (DDGS) as by- product	Red
28.	DISTILLERIES AND FERMENTATION INDUSTRIES- Standalone yeast manufacturing units	Red
29.	DISTILLERIES AND FERMENTATION INDUSTRIES- Breweries and malteries industry(with fermentation)- Waste water generation ≥ 100 KLD	Red
30.	Manufacturing of Explosives, detonators, fuses, etc.	Red
31.	SYNTHETIC FIBRES MANUFACTURING- Synthetic fibres- PSF&PFY, generated from petrochemical	Red
32.	SYNTHETIC FIBRES MANUFACTURING- Synthetic fibres including rayon, tyre cord, viscose filament yarn/staple fibre, acrylic fibres	Red
33.	SYNTHETIC FIBRES MANUFACTURING- Synthetic fibres including rayon, tyre cord, viscose filament yarn/staple fibre, acrylic fibres using cleaner/gaseous fuel	
34.	FERTILIZERS PRODUCTION- Fertilizers(Urea)	Red
35.	FERTILIZERS PRODUCTION- Fertilizers (Calcium Ammonium Nitrate/Ammonium Nitrate)	Red
36.	FERTILIZERS PRODUCTION- Fertilizers(NPK)	Red
37.	FERTILIZERS PRODUCTION- Fertilizers (Straight Phosphatic Fertilizers)	Red
38.	MANUFACTURING OF GLUE AND GELATIN- Manufacturing of glue and gelatin using coal/liquid fuel	Red
39.	COMPRESSED BIOGAS (CBG)/BIO-CNG PLANTS- CBG plants based on industrial/ process waste.	Red
40.	STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)- Integrated unit for production of Ammonia through Hydrogen generated by pyrolysis/gasification	Red
41.	STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)- Integrated unit for production of ammonia through Hydrogen generated by electrolysis using renewable energy (capacity ≥ 15 TPD)	Red
42.	STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)- Hydrogen production through pyrolysis/gasification	Red
43.	Hazardous waste pre- processing/processing facility including spent acid processing, spent solvent recovery, etc.	Red
44.	MILK PROCESSES AND DAIRY PRODUCTS- Milk processes and dairy products (integrated project)	Red
45.	MILK PROCESSES AND DAIRY PRODUCTS- Dairy and dairy products (Small scale units), using coal/biomass as fuel (Waste water generation ≥ 100 KLD)	Red
46.	MINING AND ORE BENEFICIATION- Open-cast coal mining	Red
47.	MINING AND ORE BENEFICIATION- Under ground coal mining	Red
48.	MINING AND ORE BENEFICIATION- Mining of major minerals and ore beneficiation	Red
49.	IRON & STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGE IRON UNITS)- Integrated iron and steel plants	Red

Sl. No.	Sector	New Category as per letter dated 12.02.2025
50.	IRON & STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGEIRON UNITS)- Stand-alone sintering/palletisation	Red
51.	IRON & STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGEIRON UNITS)- Sponge iron with CPP (Captive Power Plant)	Red
52.	IRON & STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGEIRON UNITS)- Sponge iron without CPP	Red
53.	IRON & STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGEIRON UNITS)- Stand-alone coke oven gas plants	Red
54.	ALUMINIUM PROCESSING- Aluminium Refinery	Red-
55.	ALUMINIUM PROCESSING- Aluminium Smelter	Red
56.	Copper Smelter	Red
57.	Zinc smelter	Red
58.	FERROUS AND NON-FERROUS METAL SECONDARY PROCESSING/ REPROCESSING UNITS INVOLVING DIFFERENT FURNACES THROUGH MELTING, REFINING, CASTING, ALLOY-MAKING- All Ferrous and Non-ferrous metal secondary processing/reprocessing units involving different furnaces through melting, refining, casting, alloy-making (using coal/liquid fuels)	Red
59.	INDUSTRY OR PROCESS INVOLVING METAL SURFACE TREATMENT OR PROCESS/HEAT TREATMENT- Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/phosphating or finishing and anodizing / enamellings/galvanizing	Red
60.	ROLLING MILLS- Rolling and pickling	Red
61.	WIRE DRAWING AND WIRE NETTING- Wire drawing and wire netting(with pickling)	Red
62.	ORGANIC CHEMICALS INCLUDING HALOGENATED HYDROCARBONS- Organic chemicals including halogenated hydrocarbons (using solid/liquid fuel)	Red
63.	ORGANIC CHEMICALS INCLUDING HALOGENATED HYDROCARBONS- Organic chemicals including halogenated hydrocarbons (using cleaner fuel)	Red
64.	Oil and gas extraction (offshore & onshore extraction through drilling wells),Coal Bed Methane (CBM) drilling and shale gas, including group gathering stations (GGS), etc.	Red
65.	POWER GENERATION PLANTS- Power plants based on coal	Red
66.	POWER GENERATION PLANTS- Power plants based on liquid fuels	Red
67.	POWER GENERATION PLANTS- Biomass-based power plants	Red
68.	POWER GENERATION PLANTS- Nuclear energy-based power plants (> 220 MW)	Red
69.	PULP & PAPER (AGRO & WOOD)- Manufacturing of bleached chemical pulp, papers, and paper boards	Red
70.	PULP & PAPER (AGRO & WOOD)- Unbleached or Totally Chlorine Free (TCF) bleaching for manufacturing of chemical pulp, papers and Paper boards	Red
71.	PULP & PAPER (AGRO & WOOD)- Bleached grades of chemical pulp, paper, and paper board having Totally Chlorine Free (TCF) bleaching	Red

Sl. No.	Sector	New Category as per letter dated 12.02.2025
72.	PULP AND PAPER (RECYCLED FIBRE/WASTE PAPER BASED)- Pulp & Paper(With bleaching)	Red
73.	PULP AND PAPER (RECYCLED FIBRE/WASTE PAPER BASED)- Pulp & Paper (Without bleaching, capacity \geq 15 TPD)	Red
74.	MANUFACTURING OF PAINTS, VARNISHES (The process may cause considerable emissions of volatile organic compounds (VOC)- Manufacturing of solvent- based paints/varnish	Red
75.	MANUFACTURING OF PAINTS, VARNISHES (The process may cause considerable emissions of volatile organic compounds (VOC)- Manufacturing of water- based paints	Red
76.	MANUFACTURING OF PAINTS, VARNISHES (The process may cause considerable emissions of volatile organic compounds (VOC)- Manufacturing of powder coatings	Red
77.	PESTICIDE INDUSTRIES- Pesticide technical (organic chemicals based)	Red
78.	PESTICIDE INDUSTRIES- Pesticide technical (inorganic chemicals based like Zinc Phosphide and Aluminium Phosphide)	Red
79.	PESTICIDE INDUSTRIES- Pesticide formulation industries(Liquid formulation only)having boiler/thermopack	Red
80.	PESTICIDE INDUSTRIES- Pesticide formulation industries(having both liquid and dry formulation or dry formulation only) without having boiler /thermo pack	Red
81.	PESTICIDE INDUSTRIES- Pesticide formulation industries(having both liquid and dry formulation or dry formulation only) having boiler/thermopack	Red
82.	Petroleum oil refineries	Red
83.	PETROCHEMICALS - Petrochemicals (Naphtha cracker.)	Red
84.	PETROCHEMICALS - Petrochemicals (Gas cracker)	Red
85.	PETROCHEMICALS - Petrochemicals (without cracker)	Red
86.	PETROCHEMICALS - Petrochemicals(without cracker and using cleaner/gaseous fuel)	Red
87.	PHARMACEUTICAL INDUSTRY- Pharmaceuticals manufacturing	Red
88.	PHARMACEUTICAL INDUSTRY- Pharmaceuticals manufacturing using cleaner/gaseous fuel	Red
89.	REFRACTORIES- Refractories based on coal/liquid fuel (fuel consumption: 12 TPD and above)	Red
90.	SYNTHETIC RESINS- Synthetic resins manufacturing	Red
91.	INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/ RECOVERY/ REUSE OF HAZARDOUS WASTE UNDER SCHEDULE IV OF H&OW (M&TBM) RULES, 2016 - ITEMS, NAMELY, SPENT CATALYSTS CONTAINING NICKEL, CADMIUM, ZINC, COPPER, ARSENIC, VANADIUM, AND COBALT, INCLUDING DRY BATTERY (EXCEPT LEAD), AND CLEARED METAL CATALYST- Hydro & pyro metallurgy	Red
92.	INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/ RECOVERY/ REUSE OF HAZARDOUS WASTE UNDER SCHEDULE IV OF H&OW (M&TBM) RULES, 2016 - ITEMS, NAMELY, SPENT CATALYSTS CONTAINING NICKEL, CADMIUM, ZINC, COPPER, ARSENIC, VANADIUM, AND COBALT, INCLUDING DRY BATTERY (EXCEPT LEAD), AND CLEARED METAL CATALYST- Hydro & pyro metallurgy (using	Red

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	cleaner/gaseous fuels & without crushing of materials)	
93.	INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/ RECOVERY/ REUSE OF HAZARDOUS WASTE UNDER SCHEDULE IV OF H&OW (M&TBM) RULES, 2016 - ITEMS, NAMELY, SPENT CATALYSTS CONTAINING NICKEL, CADMIUM, ZINC, COPPER, ARSENIC, VANADIUM, AND COBALT, INCLUDING DRY BATTERY (EXCEPT LEAD), AND CLEARED METAL CATALYST- Pyro metallurgy (using coal/liquid fuels)	Red
94.	E-WASTE DISMANTLING/RECYCLING- Industry engaged in recycling of e-waste generated from the electrical and electronic Equipment (EEE) listed in the E-Waste (Management) Rules 2022 using pyro/ hydro/ electro- metallurgical processing and Recycling of plastic separated from Waste EEE	Red
95.	INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&OW (M&TBM) Rules, 2016)- Lead Recycling (Lead Acid Batteries with Acids; Lead Scrap Recycling) Rotary Furnace/ Pit Furnace (Mandir/Canopy Bhatti)	Red
96.	INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&OW (M&TBM) Rules, 2016.) Lead Recycling (Drained Lead Acid Batteries; Lead Scrap Recycling) Rotary Furnace/Mandir Bhatti on Cleaner Fuel	Red
97.	Sugar (excluding khandsari/jaggery)	Red
98.	Slaughterhouse / Slaughterhouse (with rendering plant)/integrated slaughtering unit, meat processing units, bone mill, Processing of animal horns, hoofs and other body parts	Red
99.	SEMI CONDUCTOR MANUFACTURING INDUSTRIES- Semi conductor fabs manufacturing	Red
100.	SEMI CONDUCTOR MANUFACTURING INDUSTRIES- Display fabs manufacturing	Red
101.	SEMI CONDUCTOR MANUFACTURING INDUSTRIES- Sensor fabs manufacturing/ Compound semi conductors/ silicon photonics	Red
102.	TANNERIES- Tanneries (Raw to finish)	Red
103.	TANNERIES- Tanneries (Raw to wetblue)	Red
104.	TANNERIES- Tanneries (Wet blue to finish)	Red
105.	TEXTILE INDUSTRY- Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing, and colouring, including the garment and apparel Manufacturing industry	Red
106.	REPROCESSING OF WASTE TEXTILE FABRIC- Integrated facility for reprocessing of waste textile fabric (including washing, bleaching, dyeing etc.)	Red

LIST OF ESSENTIAL ENVIRONMENTAL SERVICES

i. Essential Environmental Services for Industrial Waste Management

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	COMMON EFFLUENT TREATMENT PLANT (CETP)	
107.	CETP having MEE/spray drier	Red
108.	CETP (without having MEE/spray drier), Common MEE/common spray driers	Red
109.	Common Sewage-Effluent Treatment Plant (CSETP)	Red
110.	Effluent conveyance projects	Red
111.	COMMON HAZARDOUS WASTE TREATMENT, STORAGE AND DISPOSAL FACILITY- Integrated facility (Secured landfill and incinerator)	Red
112.	COMMON HAZARDOUS WASTE TREATMENT, STORAGE AND DISPOSAL FACILITY- Only secured landfill	Red
113.	COMMON HAZARDOUS WASTE TREATMENT, STORAGE AND DISPOSAL FACILITY- Only incinerator	Red
	COMMON BIO-MEDICAL WASTE TREATMENT FACILITY(CBWTF)	
114.	COMMON BIO-MEDICAL WASTE TREATMENT FACILITY(CBWTF)- CBWTF	Red
115.	COMMON BIO-MEDICAL WASTE TREATMENT FACILITY(CBWTF)- CBWTF using cleaner/gaseous fuel	Red

SERVICE/INFRASTRUCTURE DEVELOPMENT SECTORS

Sl. No.	Sector	New Category as per letter dated 12.02.2025
116.	HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)- HCFS with captive incinerator, irrespective of number of beds	Red
117.	HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)- More than 1000 bedded HCFS	Red
118.	HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)- 501 to 1,000 bedded HCFS	Red
119.	HOTELS/ BANQUET HALLS HAVING ROOM FACILITY- Hotels (above 3star) or having 100 & above rooms	Red
120.	RAILWAY LOCOMOTIVE WORKSHOP/ INTEGRATED ROAD TRANSPORT WORKSHOP/ AUTHORIZED SERVICE CENTERS -Railway locomotive work shop/ Integrated road transport workshop/ Authorized service centers (waste water generation \geq 10KLD)	Red
121.	PORTS AND HARBOURS- Ports and harbours, jetties and dredging operations	Red

122.	DAIRY FARM-Dairy Farm (having more than 500 animals)	Red
------	---	-----

OTHERS/SPECIAL CATEGORY SECTORS

Sl. No.	Sector	New Category as per letter dated 12.02.2025
123.	HYDEL POWER PLANTS INCLUDING PUMPED STORAGE PROJECTS- Hydrel power plants (Capacity>50 MW)	Red
124.	SAND/RIVER BED MATERIAL MINING FROM RIVERBED AND ITS FLOODPLAINS - Mining lease area more than 5 hectares or Mining lease area upto 5 hectares which is part of cluster mining	Red

List of left over industrial sector/non industrial categorized by HSPCB as per classification CPCB.

Sl. No.	Industrial /Non Industrial Sector/Project	Category left over and categorized by HSPCB
1.	Manufacturing of lead glass	Red
2.	Industrial estates/ parks / complexes/ areas/ export processing zones/ SEZs/ Biotech parks/ leather complex	Red
3.	Cotton coated fabrics including printing and lamination (Rexene) using Coal or liquid fuels and having Fuel consumption \geq 24 TPD	Red
4.	Lithium Ion battery manufacturing units or assembling of Lithium Ion batteries with or without charging, irrespective of waste generation and quantity of fuel used	Red
5.	Restaurants/Dhabas/ Eateries with minimum seating capacity of 36 or Motels/Marriage Halls/Banquet Halls/ Party Lawns having minimum floor area of 100 m ² (Waste Water Generation >500 KLD) *Note: 1. Units covered under consent management of board shall provide/install effluent treatment plant and entire waste water generated from kitchen, laundry and domestic sewage should be treated in ETP and maximize reuse of treated water and shall comply with standards as prescribed under EP rules 1986(as amended) as applicable. 2. The specific standards prescribed under EP Rules, 1986 (as amended) shall be applicable on the Hotels, banquet halls, restaurants, etc. If, the effluent is discharged into a municipal sewer leading to a Sewage treatment Plant, the hotel or restaurant or banquet hall, as the case may be, shall provide a proper Oil and Grease Trap for effluent arising from its kitchen and laundry and shall have to comply with the 'General Standards for Discharge of Environmental Pollutants Part-A: Effluents' notified under Schedule-VI. 3. The guidelines and mechanism issued by CPCB vide letter dated 19.03.2020 for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets shall be applicable.	Red
6.	Stand alone analytical testing laboratory	Red

List of Orange category of Industrial/Non industrial projects categorized by CPCB.

Sl. No.	Sector	New Category as per letter dated 12.02.2025
1.	BAKERY, CONFECTIONERY AND SWEETS PRODUCTS- Bakery, confectionery, sweets with production capacity \geq 1TPD	Orange
2.	BRICK MANUFACTURING- Brick kilns using coal as fuel	Orange
3.	BRICK MANUFACTURING- Brick kilns using biomass as fuel	Orange
4.	BRICK MANUFACTURING- Tunnel brick kilns (gas fired)	Orange
5.	MANUFACTURING OF AUTOCLAVED AERATED CONCRETE (AAC) BRICKS/BLOCKS- AAC bricks/blocks manufacturing using coal as fuel (less than 12 TPD)	Orange
6.	MANUFACTURING OF AUTOCLAVED AERATED CONCRETE (AAC) BRICKS/BLOCKS- AAC bricks/blocks Manufacturing using biomass as fuel	Orange
7.	MANUFACTURING OF AUTOCLAVED AERATED CONCRETE (AAC) BRICKS/BLOCKS- AAC bricks/blocks manufacturing using gas as fuel	Orange
8.	FLY ASH BRICKS/BLOCK MANUFACTURING- Fly ash bricks/ block manufacturing (with boiler)	Orange
9.	MANUFACTURING OF NON-ALCOHOLIC BEVERAGES- Waste water generation < 100 KLD	Orange
10.	BATTERY MANUFACTURING- Dry cell Battery (excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale	Orange
11.	MANUFACTURING OF INDUSTRIAL CARBON INCLUDING ELECTRODES AND GRAPHITE BLOCKS, ACTIVATED CARBON, CARBON BLACK - Activated carbon manufacturing (with steam activation)	Orange
12.	CEMENT PLANTS - Stand-alone grinding units without CPP	Orange
13.	CHLOR ALKALI- Chlor alkali using cleaner/gaseous fuel and washed salt	Orange
14.	MANUFACTURING OF COIR/COIRPITH AND COIR PRODUCTS- Coir bleaching and dyeing/ printing units	Orange
15.	CERAMICS- Ceramics/ Glass /Earthen potteries and tile manufacturing using coal/oil fired kilns (fuel consumption: less than 12 TPD)	Orange
16.	CERAMICS- Ceramics/Glass/Earthen potteries and tile manufacturing (using gas fired kilns)/tunnel kiln	Orange
17.	Coal Washeries	Orange
18.	Liquid floor Cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing	Orange
19.	Cashew nut processing	Orange
20.	COFFEE SEEDS PROCESSING INDUSTRY - Coffee seeds processing (wet process)	Orange
21.	DYES, DYE INTERMEDIATES AND PIGMENT PRODUCTIONS - Natural Dye and Pigments not require acidic/alkaline/ solvent extraction	Orange
22.	SYNTHETIC DETERGENT AND SOAPS- Synthetic detergents and soaps (waste water generation < 100 KLD)	Orange
23.	DISTILLERIES AND FERMENTATION INDUSTRIES- Breweries and malteries industry (with fermentation)- Waste water generation < 100 KLD	Orange

Sl. No.	Sector	New Category as per letter dated 12.02.2025
24.	FIBRE GLASS (FIBRE REINFORCED PLASTIC) PRODUCTION - Fibre glass (containing lead) Production and processing (excluding moulding)	Orange
25.	FIBRE GLASS (FIBRE REINFORCED PLASTIC) PRODUCTION - Fibre glass(without lead) production and processing (excluding moulding)	Orange
26.	Manufacturing of Firecrackers including improved crackers/green crackers, etc.	Orange
27.	FERTILIZERS PRODUCTION –Fertilizer (granulation /formulation/ blending) generating wastewater through floor washings, cooling towers etc.	Orange
28.	FERTILIZERS PRODUCTION –Fertilizer (granulation / formulation /blending) not generating wastewater	Orange
29.	FOOD AND FOOD PROCESSING INCLUDING FRUITS AND VEGETABLE PROCESSING -Waste water generation \geq 10 KLD	Orange
30.	FISH FEED, POULTRY FEED AND CATTLE FEED -Fish feed, poultry feed and cattle feed (with boiler)	Orange
31.	FISH FEED, POULTRY FEED AND CATTLE FEED -Fish processing and packing (excluding chilling of fishes)	Orange
32.	MANUFACTURING OF MODULAR WOODEN FURNITURE - Modular wooden furniture from particle board, MDF, swan timber etc, Ceiling tiles/ partition board from sawdust, woodchips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)	Orange
33.	MANUFACTURING OF GLUE AND GELATIN -Manufacturing of glue and gelatin by using biomass/cleaner fuel	Orange
34.	MANUFACTURING OF GLASS (INCLUDING PRINTING OR ETCHING OF GLASS SHEET USING HYDROFLUORIC ACID) -Manufacturing of glass (Oil/coal fired)	Orange
35.	MANUFACTURING OF GLASS (INCLUDING PRINTING OR ETCHING OF GLASS SHEET USING HYDROFLUORIC ACID) -Manufacturing of glass (gas fired)	Orange
36.	Producer Gas plant using conventional coal Gasification	Orange
37.	STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL) -Integrated unit for production of Ammonia through hydrogen generated by electrolysis using renewable energy (Capacity < 15 TPD)	Orange
38.	STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL) -Hydrogen production through electrolysis using raw/sea water and renewable energy(capacity \geq 2.5TPD)	Orange
39.	HOT MIX PLANTS - Hot mix plants using oil as fuel	Orange
40.	HOT MIX PLANTS - Hot mix plants using gaseous as fuel	Orange
41.	Ice cream manufacturing units	Orange
42.	Printing Ink Manufacturing	Orange
43.	JUTE PROCESSING -Jute processing (with dyeing/with boiler)	Orange
44.	Lime manufacturing (using lime kiln)	Orange
45.	MILK PROCESSES AND DAIRY PRODUCTS -Dairy and dairy products (Small scale units), using coal/biomass as fuel (Waste water generation< 100 KLD)	Orange

Sl. No.	Sector	New Category as per letter dated 12.02.2025
46.	MILK PROCESSES AND DAIRY PRODUCTS -Dairy and dairy products, (Small scale units), using PNG as fuel	Orange
47.	MINING AND ORE BENEFICIATION- Mining of minor minerals (except Sand/riverbed material mining)	Orange
48.	MINING AND ORE BENEFICIATION -Grinding, processing, and screening of minor minerals	Orange
49.	Manufacturing of Mirror From sheet glass	Orange
50.	Mineral processing, industries involving ore sintering, pelletising, grinding & pulverization	Orange
51.	Malteries (without fermentation)	Orange
52.	Manufacturing of Mosquito Repellent & coil	Orange
53.	FERROUS AND NON-FERROUS METAL SECONDARY PROCESSING/ REPROCESSING UNITS INVOLVING DIFFERENT FURNACES THROUGH MELTING, REFINING, CASTING, ALLOY-MAKING- Ferrous and Non-ferrous metal (excluding lead, nickel, and manganese) secondary processing/reprocessing units involving different furnaces through melting, refining, casting, alloy-making (using Cleaner fuels/electricity)	Orange
54.	Aluminium & copper extraction from scrap using an oil-fired furnace(dry process only)	Orange
55.	INDUSTRY OR PROCESS INVOLVING METAL SURFACE TREATMENT OR PROCESS/HEAT TREATMENT- Plasma electrolytic polishing (electroplating)	Orange
56.	FORGING OF FERROUS AND NON-FERROUS METALS- Forging of ferrous and non-Ferrous metals using liquid fuel	Orange
57.	FORGING OF FERROUS AND NON-FERROUS METALS- Forging of ferrous and non- ferrous metals using gaseous fuel	Orange
58.	FORGING OF FERROUS AND NON-FERROUS METALS- Forging of ferrous and non- ferrous metals using electricity	Orange
59.	ROLLING MILLS -Rolling mills (oil and coal fired)	Orange
60.	FOUNDRY OPERATIONS -Cupola furnace	Orange
61.	FOUNDRY OPERATIONS -Induction furnace/ arc furnace	Orange
62.	WIRE DRAWING AND WIRE NETTING- Formulation/palletisation of camphor tablets, Naphthalene balls from camphor/naphthalene powders.	Orange
63.	EDIBLE OIL MILLS -Vegetable oil manufacturing including solvent extraction And refinery/hydrogenated oils	Orange
64.	POWER GENERATION PLANTS- Nuclear energy-based power plants (up to 220 MW)	Orange
65.	POWER GENERATION PLANTS- Gas-based power plants	Orange
66.	PULP AND PAPER (RECYCLED FIBRE/WASTE PAPER BASED)- Pulp & Paper (Without bleaching; plant capacity<15 TPD)	Orange
67.	MANUFACTURING OF PAINTS, VARNISHES (The process may cause considerable emissions of volatile organic compounds (VOC)- Manufacturing of paint and varnishes (only blending and mixing)	Orange
68.	PESTICIDE INDUSTRIES- Pesticide formulation industries(Liquid formulation only)without having boiler/thermopack	Orange

Sl. No.	Sector	New Category as per letter dated 12.02.2025
69.	Photographic film and its chemicals	Orange
70.	MANUFACTURING OF LUBRICATING OILS, GREASE AND PETROLEUM-BASED PRODUCTS- Manufacturing of lubricating oils, grease, and petroleum- based products	Orange
71.	PHARMACEUTICAL INDUSTRY -Pharmaceuticals (Formulation)	Orange
72.	PHARMACEUTICAL INDUSTRY -Pharmaceuticals (Formulation)using cleaner/gaseous fuel	Orange
73.	PHARMACEUTICAL INDUSTRY -Vaccine manufacturing	Orange
74.	PHARMACEUTICAL INDUSTRY -Vaccine manufacturing using cleaner/gaseous fuel	Orange
75.	PHARMACEUTICAL INDUSTRY -Pharmaceutical R&D facilities	Orange
76.	PHARMACEUTICAL INDUSTRY -Ayurvedic or Unani medicines manufacturing	Orange
77.	PHARMACEUTICAL INDUSTRY -Ayurvedic or unani medicines manufacturing using cleaner fuel	Orange
78.	Plywood/board manufacturing (including Veneer and laminate) with biomass fired boiler / thermic fluid heater (without resinplant)	Orange
79.	Printing press (newspaper, books, magazines, etc./ Gravure printing	Orange
80.	Synthetic Rubber Excluding molding	Orange
81.	REFRACTORIES- Refractories based on coal/liquid fuel (fuel consumption: less than 12 TPD)	Orange
82.	REFRACTORIES- Refractories based on cleaner fuels	Orange
83.	RUBBER PRODUCTS MANUFACTURING -Tyre and tube manufacturing	Orange
84.	RUBBER PRODUCTS MANUFACTURING -Tyres and tubes vulcanization/hot retreading	Orange
85.	RUBBER PRODUCTS MANUFACTURING -Rubber goods industry(with solid fuel/oil-based boiler)	Orange
86.	SYNTHETIC RESINS -Synthetic resins manufacturing(using only gaseous fuel)	Orange
87.	RICE MILLS -Parboiled rice mill (with soaking and steam/drier)	Orange
88.	INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/ RECOVERY/ REUSE OF HAZARDOUS WASTE UNDER SCHEDULE IV OF H&OW (M&TBM) RULES, 2016 - ITEMS, NAMELY, SPENT CATALYSTS CONTAINING NICKEL, CADMIUM, ZINC, COPPER, ARSENIC, VANADIUM, AND COBALT, INCLUDING DRY BATTERY (EXCEPT LEAD), AND CLEARED METAL CATALYST- Pyro metallurgy (using cleaner/gaseous fuels)	Orange
89.	INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/ RECOVERY/ REUSE OF HAZARDOUS WASTE UNDER SCHEDULE IV OF H&OW (M&TBM) RULES, 2016 - ITEMS, NAMELY, SPENT CATALYSTS CONTAINING NICKEL, CADMIUM, ZINC, COPPER, ARSENIC, VANADIUM, AND COBALT, INCLUDING DRY BATTERY (EXCEPT LEAD), AND CLEARED METAL CATALYST- Hydro metallurgy	Orange
90.	E-WASTE DISMANTLING/RECYCLING -Industry engaged in recycling	Orange

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	of e-waste generated from the electrical and electronic equipment (EEE) listed in the E-Waste (Management) Rules 2022 (PCB processing limited to only mechanical processing and separation without pyro/ hydro/ electro-metallurgical processing), production of Al, Cu, and other metals from non-PCB sources and/or recycling of plastic Separated from Waste EEE.	
91.	INDUSTRIES ENGAGED IN RECYCLING/REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&OW (M&TBM) Rules, 2016.) - Isolated storages (as defined under Manufacture, Storage, and Import of Hazardous Chemicals Rules, 1989 as amended)	Orange
92.	INDUSTRIES ENGAGED IN RECYCLING/REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&OW (M&TBM) Rules, 2016.) - Paint and ink sludge/ residues recycling	Orange
93.	INDUSTRIES ENGAGED IN RECYCLING/REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&OW (M&TBM) Rules, 2016.) - Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste, excluding lead, paint, and ink sludge	Orange
94.	INDUSTRIES ENGAGED IN RECYCLING/REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&OW (M&TBM) Rules, 2016.) - Refining of used oil by hydro-treating/using solvent extraction	Orange
95.	INDUSTRIES ENGAGED IN RECYCLING/REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&OW (M&TBM) Rules, 2016.) - Refining of used oil by using thin film evaporation/vacuum distillation with clay treatment	Orange
96.	INDUSTRIES ENGAGED IN RECYCLING/REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&OW (M&TBM) Rules, 2016.) - Recycling/reprocessing of waste oil	Orange
97.	RECYCLING OF PLASTIC WASTE - Manufacturing of flakes/staple fibre/strip from the recycling of PET bottles	Orange
98.	RECYCLING OF PLASTIC WASTE - Plastic waste processing (manufacturing of flakes/granules)	Orange
99.	SCRAPING FACILITIES FOR RECYCLING END-OF-LIFE VEHICLES, WAGONS, AND COACHES -Collection, Depollution and Dismantling Centers (Without shredding)	Orange
100.	SCRAPING FACILITIES FOR RECYCLING END-OF-LIFE VEHICLES, WAGONS, AND COACHES -Collection, Depollution, Dismantling and shredding Centers	Orange
101.	Ship breaking industries	Orange
102.	Manufacturing of Silica gel	Orange
103.	Manufacturing of Iodized Salt from Crude/RawSalt	Orange
104.	Manufacturing of Starch/ Sago / Sorbitol	Orange
105.	Stone crushers	Orange
106.	Stone crushing/grinding/washing & screening of riverbed material(s)	Orange

Sl. No.	Sector	New Category as per letter dated 12.02.2025
107.	MANUFACTURING OF SURGICAL AND MEDICAL PRODUCTS- Manufacturing of Surgical And medical products	Orange
108.	TANNERIES -Vegetable tanning	Orange
109.	MANUFACTURING OF TOOTH POWDER, TOOTH PASTE, TALCUMPOWDER AND OTHER COSMETIC ITEMS - Manufacturing of toothpaste and other cosmetic items	Orange
110.	THERMOMETER MANUFACTURING- Glass (mercury based) thermometer manufacturing	Orange
111.	Manufacturing of Teflon- based products	Orange
112.	Thermocol manufacturing (with boiler)	Orange
113.	MANUFACTURING OF TOBACCO PRODUCTS INCLUDING CIGARETTES AND TOBACCO PROCESSES- Manufacturing of tobacco products including cigarettes and tobacco processes (with boiler)	Orange
114.	Tyre Pyrolysis Oil Industries-Applicable for advanced batch automated process/continuous TPO units	Orange
115.	TEA PROCESSING AND BLENDING- Tea processing (with boiler)	Orange
116.	TEXTILE INDUSTRY- Yarn to grey fabric manufacturing with water jet machines	Orange
117.	SAREE/FABRICPRINTING BY SCREEN/WOODEN BLOCK/HAND BLOCK- Saree/fabric printing by screen/wooden block/hand block	Orange
118.	TEXTILE SPINNING, SIZING AND WEAVING MILLS- Textile spinning, sizing and weaving mills (wastewater generation \geq 10KLD)	Orange

SERVICE/INFRASTRUCTURE DEVELOPMENT SECTORS

Sl. No.	Sector	New Category as per letter dated 12.02.2025
119.	STAND ALONE GENERATOR SET (Gen set) (i. Standalone gen set(s) of total capacity less than 1000 KVA may not require additional classification. The used oil/waste oil generated during repair and maintenance need to be disposed through authorized hazardous waste recycler by service provider/OEM. ii. Projects such data centers etc. having pollution potential due to gen sets only, may be classified based on the capacity and fuel used.)- Genset(s) of total capacity \geq 1MVA, using liquid fuel	Orange
120.	Airports	Orange
121.	HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016) (Sectors generates bio-medical waste. As per methodology scores assigned to H.)- 201 to 500 bedded HCFs	Orange
122.	HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016) (Sectors generates bio-medical waste. As per methodology scores assigned to H.)- 51 to 200 bedded HCFs	Orange
123.	HOTELS/ BANQUET HALLS HAVING ROOM FACILITY- Hotels (above 3 star) or having 100 & above rooms (based on cleaner /gaseous fuel)	Orange
124.	HOTELS/ BANQUET HALLS HAVING ROOM FACILITY- Hotels (up to 3	Orange

	star) or having more than 20 rooms but less than 100 rooms.	
125.	RAILWAY LOCOMOTIVE WORKSHOP/ INTEGRATED ROAD TRANSPORT WORKSHOP/ AUTHORIZED SERVICE CENTERS- Railway locomotive work shop/ Integrated road transport workshop/ Authorized service centers (wastewater generation <10 KLD)	Orange
126.	RAILWAY STATIONS -Railway Stations(Waste water Generation \geq 5 MLD)	Orange
127.	PORTS AND HARBOURS- Ports and harbours (only containers handling)/ Captive jetties	Orange
128.	Automobile service stations/ workshops	Orange
129.	BUILDING CONSTRUCTION PROJECTS (i. During the construction phase, the sector is mainly air polluting. However, in post construction phase it is mainly water polluting due to generation of sewage. Consent to Establish/Operate to be taken as per EC conditions, as applicable. (ii. Building construction project \geq 5000sq.m., but <20,000sq.m. built-up area (with connectivity to terminal STP) may not require separate classification. For projects <5000 the waste water shall be managed according to on-site sanitation methods as mentioned in the Manual on Sewerage and Sewage Treatment System(2013), published by the Central Public Health and Environmental Engineering Organisation (CPHEEO), and as amended from time to time.)- Building construction project \geq 20,000 sq. m. built-up area	Orange
130.	Stand alone mechanized laundry (using boiler)	Orange
131.	New highway construction project	Orange
132.	DAIRY FARM Dairy Farm (having 101 to 500 animals)	Orange
133.	DAIRY FARM (Dairy farms having less than 15 animals do not require separate classification.)- Dairy Farm (having 15 to 100animals)	Orange

OTHERS/SPECIAL CATEGORY SECTORS

Sl. No	Sector	New Category as per letter dated 12.02.2025
134.	HYDEL POWER PLANTS INCLUDING PUMPED STORAGE PROJECTS -Mini Hydel power plants (Capacity from more than 25MVA and upto 50 MW)	Orange
135.	SAND/RIVER BED MATERIAL MINING FROM RIVERBED AND ITS FLOODPLAINS (excluding manual excavation) (i. Sand/riverbed material mining from river bed and its flood plains may cause ecological disturbances, erosion of riverbed, change in hydro-geological conditions & river ecosystem, etc. ii. Cluster mining means that the distance of mining lease area is less than 500m from periphery of another lease area. iii. This categorization is made considering the ecological damages and not based on pollution potential/index. Cluster mining as defined in 'Enforcement & Monitoring Guidelines for Sand Mining, 2020', issued by MoEF&CC.)- Standalone mining lease area up to five hectares in areas (not a part of any cluster mining)	Orange

List of left over industrial sector/non industrial categorized by HSPCB as per classification CPCB

Sl. No.	Industrial /Non Industrial Sector/Project	Category left over and categorized by HSPCB
1.	Manufacturing of pasted veneers using coal/ liquid fuels / Biomass-based fuels boiler	Orange
2.	Cotton coated fabrics including printing and lamination (Rexene)	Orange
3.	Friction dust	Orange
4.	Brake lining/ Disc brake pad	Orange
5.	Chlorinated paraffin wax/plasticizers	Orange
6.	Distilled water units using boiler or furnace as heating source based on coal/liquid fuel or biomass more than 24TPD	Orange
7.	Restaurants/Dhabas/ Eateries with minimum seating capacity of 36 or Motels/Marriage Halls/Banquet Halls/ Party Lawns having minimum floor area of 100 m ² (Waste Water Generation \geq 100 KLD and $<$ 500 KLD) *Note: 1. Units covered under consent management of board shall provide/install effluent treatment plant and entire waste water generated from kitchen, laundry and domestic sewage should be treated in ETP and maximize reuse of treated water and shall comply with standards as prescribed under EP rules 1986(as amended) as applicable. 2. The specific standards prescribed under EP Rules, 1986 (as amended) shall be applicable on the Hotels, banquet halls, restaurants, etc. If, the effluent is discharged into a municipal sewer leading to a Sewage treatment Plant, the hotel or restaurant or banquet hall, as the case may be, shall provide a proper Oil and Grease Trap for effluent arising from its kitchen and laundry and shall have to comply with the 'General Standards for Discharge of Environmental Pollutants Part-A: Effluents' notified under Schedule-VI. 3. The guidelines and mechanism issued by CPCB vide letter dated 19.03.2020 for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets shall be applicable.	Orange
8.	Homeopathic medicine manufacturing	Orange
9.	Homeopathic medicine manufacturing using cleaner fuel	Orange
10.	Manufacturing of bakelite molded components using coal or biomass or gas as fuel	Orange
11.	Cotton spinning and weaving (medium and large scale) (wastewater generation \geq 10 KLD)	Orange
12.	Manufacturing of precast Cement products (with asbestos/ boiler / steam curing) like pipe, pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)	Orange
13.	Land/area development project \geq 50 hectare	Orange
14.	Plastic Waste Processor (waste to oil and industrial composting)	Orange
15.	Industrial units having Boiler /Thermic Fluid Heater (TFH), but product/process not covered under any category (i.e. Red, Orange, Green and Blue)	Orange

List of Green category of Industrial/Non industrial projects categorized by CPCB.

Sl. No.	Sector	New Category as per letter dated 12.02.2025
1.	Almirah, Grill Manufacturing (Dry Mechanical Process)	Green
2.	BAKERY, CONFECTIONERY AND SWEETS PRODUCTS- Bakery, confectionery, sweets with production capacity \geq 1TPD (using cleaner/gaseous fuel)	Green
3.	FLY ASH BRICKS/BLOCK MANUFACTURING- Fly ash bricks/block Manufacturing (without boiler)	Green
4.	BATTERY MANUFACTURING- Battery manufacturing Without boiler (excluding lead acid battery)	Green
5.	Briquette manufacturing (coal/biomass/coke)	Green
6.	CEMENT PLANTS- Bulk terminals for storage and packaging of cement	Green
7.	Manufacturing of Compact disc Computer(CD/DVD)/ cassette manufacturing/reel manufacturing	Green
8.	MANUFACTURING OF COIR/COIR PITH AND COIR PRODUCTS- Coir fibre/pith processing units generating effluent	Green
9.	CERAMICS- Ceramics/ Glass /Earthen potteries and tile manufacturing (using only electrical kiln)	Green
10.	Phenyl/toilet Cleaner Formulation and bottling	Green
11.	COFFEE SEEDS PROCESSING INDUSTRY- Coffee seeds processing with eco-pulper	Green
12.	Manufacturing of Candy	Green
13.	Manufacturing of precast Cement products (without using asbestos/ boiler / steam curing) like pipe, pillar, jafri, wellring, block/tiles etc.(should be done inclosed covered shed to control fugitive emissions)	Green
14.	Manufacturing of Ceramic Colour by mixing & blending only (not using boiler and wastewater Recycling process)	Green
15.	CHILLING PLANT,COLD STORAGE AND ICE-MAKING- Chilling plant	Green
16.	CHILLING PLANT,COLD STORAGE AND ICE-MAKING- Cold storage	Green
17.	CHILLING PLANT,COLD STORAGE AND ICE-MAKING- Ice Making	Green
18.	Decoration of Ceramic Cups and plates by electric furnace	Green
19.	Ready mix Cement Concrete	Green
20.	CO2 recovery plant	Green
21.	SYNTHETIC DETERGENT AND SOAPS- Synthetic detergents and soaps(only formulation)	Green
22.	DISTILLERIES AND FERMENTATION INDUSTRIES- Potable alcohol by blending, bottling of alcohol products	Green
23.	Manufacturing of coated Electrode	Green
24.	Emery powder (fine dust of sand) manufacturing	Green
25.	FOOD AND FOOD PROCESSING INCLUDING FRUITS AND VEGETABLE PROCESSING- Waste water generation<10 KLD (without boiler)	Green
26.	Fish feed, poultry feed and cattle feed (without boiler)	Green
27.	MANUFACTURING OF MODULAR WOODEN FURNITURE- Modular wooden furniture from particle board, MDF, swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (Without boiler)	Green
28.	Carpentry & wooden furniture manufacturing with spray painting (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw Cutting circular blade,etc.	Green
29.	Foam manufacturing	Green
30.	Flour mills (dry process)	Green

Sl. No.	Sector	New Category as per letter dated 12.02.2025
31.	STEEL FURNITURE INDUSTRY (Obnoxious gases from welding.)- Steel furniture with spray painting	Green
32.	STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)- Hydrogen production through electrolysis using raw/sea water and renewable energy(capacity<2.5TPD)	Green
33.	Glue from starch (physical mixing) with Gas/ electrically operated oven/boiler.	Green
34.	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1litre of sulphuric acid/nitric acid per month)	Green
35.	Jute processing (without dyeing / without boiler)	Green
36.	Manufacturing of optical Lenses (using electrical furnace)	Green
37.	Mobile towers using genset (s)	Green
38.	INDUSTRY OR PROCESS INVOLVING METAL SURFACE TREATMENT OR PROCESS/HEAT TREATMENT- Heat treatment using furnace (without cyaniding)	Green
39.	INDUSTRY OR PROCESS INVOLVING METAL SURFACE TREATMENT OR PROCESS/HEAT TREATMENT- Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.	Green
40.	Forging of ferrous and nonferrous metals (cold forging, without any heat treatment)	Green
41.	Rolling mills (gas fired)	Green
42.	Wire drawing and wire netting(without pickling and with heat treatment)	Green
43.	Die-casting/extrusion process only	Green
44.	Manufacturing of aluminium utensils from aluminium circles pressing/ Brass and bell Metal utensils manufacturing from circles (dry mechanical operation only)	Green
45.	EDIBLE OIL MILLS- Oil mills Ghani and extraction without boiler(no refining/ hydrogenation)	Green
46.	Manufacturing of lubricating oils, grease, and petroleum- based products (only blending)	Green
47.	PHARMACEUTICAL INDUSTRY- Ayurvedic or unani Medicines manufacturing (Without boiler)	Green
48.	Digital Printing on flex /vinyl, PVC etc.(more than 5 machines)	Green
49.	Spray Painting, Paint baking, Paint shipping	Green
50.	Manufacturing of bi-axially oriented Polypropylene (PP) film along with Metalizing operations	Green
51.	Pulse/Dal Mills	Green
52.	Insulation and other coated Papers(excluding paper or pipe manufacturing)	Green
53.	Packaging materials manufacturing from non- asbestos fibre, vegetable fibre yarn	Green
54.	Polythene and plastic processed products manufacturing (virgin/compostable plastic)	Green
55.	Poultry, piggery, and hatchery	Green
56.	Puffed rice (muri) (using gas)	Green
57.	RUBBER PRODUCTS MANUFACTURING- Rubber goods industry (with gas-based boiler)	Green
58.	SYNTHETIC RESINS- Blending of melamine Resins & different powder, additives by physical mixing, Including phenolic resin (without boiler)	Green
59.	RICE MILLS- Raw rice mill (Without soaking and steam/drier)/ hullers)	Green
60.	E-WASTE DISMANTLING/RECYCLING- Industry engaged in dismantling (only) of e- waste, generated from the electrical and electronic equipment(EEE)listed in the E-Waste (Management) Rules2022	Green
61.	E-WASTE DISMANTLING/RECYCLING- E-waste refurbishing centres	Green
62.	SCRAPING FACILITIES FOR RECYCLING END-OF-LIFE VEHICLES, WAGONS, AND COACHES- Common Shredders (Standalone)	Green
63.	MANUFACTURING OF SURGICAL AND MEDICAL PRODUCTS- Surgical and medical products assembled only (with effluent-generating	

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	processes)	
64.	SEMI CONDUCTOR MANUFACTURING INDUSTRIES- Semiconductor Assembly, Testing, Marking and Packaging Facility(ATMP)	Green
65.	Sawmills	Green
66.	Spice grinding	Green
67.	Cutting, Sizing and polishing of marble, granite and other stones	Green
68.	Manufacturing of tooth powder, talcum powder	Green
69.	Manufacturing of tobacco products including cigarettes and tobacco processes (without boiler)	Green
70.	Transformer repairing/ manufacturing(dry process only)	Green
71.	Tamarind powder manufacturing	Green
72.	Tea processing (without boiler)	Green
73.	TEXTILE INDUSTRY- Garment and apparel manufacturing industry including Doubling/Reeling /TFO-Two for one unit(dry process)-with boiler	Green
74.	SAREE/FABRICPRINTING BY SCREEN/WOODEN BLOCK/HAND BLOCK- Hand block printing without effluent generation	Green
75.	Textile spinning, sizing and weaving mills (waste water generation <10 KLD)	Green
76.	Power looms (without dye and bleaching)	Green
77.	Reprocessing of waste textile fabric (dry process)	Green
78.	Seasoning of Wood in steam heated chamber	Green
79.	Pulverization of bamboo and scrap Wood	Green
80.	Distilled Water (without boiler) with electricity as Source of heat	Green
81.	Purification of Water and packaging (mineralized/non- mineralized water)	Green

SERVICE/INFRASTRUCTURE DEVELOPMENT SECTORS

Sl. No.	Sector	New Category as per letter dated 12.02.2025
82.	STAND ALONE GENERATOR SET (Gen set) (i. Standalone gen set(s) of total capacity less than 1000 KVA may not require additional classification. The used oil/waste oil generated during repair and maintenance need to be disposed through authorized hazardous waste recycler by service provider/OEM. ii. Projects such data centers etc. having pollution potential due to gen sets only, may be classified based on the capacity and fuel used.)- Genset(s) of total capacity \geq 1MVA, using cleaner/gaseous fuel	Green
83.	HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)- 11 to 50 bedded HCFS	Green
84.	HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)- Upto 10 bedded HCFS	Green
85.	HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)- Non-bedded HCFS	Green
86.	HOTELS/ BANQUET HALLS HAVING ROOM FACILITY- Upto 20 rooms	Green
87.	Railway Stations (Waste water Generation \geq 100KLD,but<5MLD)	Green
88.	Railway sidings/Mineral stock yard	Green
	(i.	
89.	BUILDING CONSTRUCTION PROJECTS (i) During the construction phase, the sector is mainly air polluting. However, in post construction phase it is mainly water	Green

	polluting due to generation of sewage. Consent to Establish/Operate to be taken as per EC conditions, as applicable. (ii) Building construction project ≥ 5000 sq.m., but $< 20,000$ sq.m. built-up area (with connectivity to terminal STP) may not require separate classification. For projects < 5000 the waste water shall be managed according to on-site sanitation methods as mentioned in the Manual on Sewerage and Sewage Treatment System(2013), published by the Central Public Health and Environmental Engineering Organisation (CPHEEO), and as amended from time to time.) (iii) Building construction project $\geq 5,000$ sq. m., but $< 20,000$ sq. m. built-up area (without connectivity to terminal STP)	
90.	Gold Assaying & Hallmarking Centres	Green
91.	Facility of handling, storage, and transportation of food grains in bulk	Green
92.	Fly ash export or disposal operations	Green
93.	Oil and gas transportation pipeline (excluding pipeline covered under definition of isolated storage of hazardous chemicals, as per Manufacture, Storage, and Import of Hazardous Chemicals Rules, 1989)	Green
94.	Gaushalas	Green

List of left over industrial sector/non industrial categorized by HSPCB as per classification CPCB.

Sl. No.	Industrial /Non Industrial Sector/Project	Category left over and categorized by HSPCB
1.	Automobile service stations/ Workshops (not having washing facility)	Green
2.	Manufacturing of pasted veneers using Cleaner/gaseous fuels or thermic fluid heater and by sun drying	Green
3.	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying	Green
4.	LPG bottling plants	Green
5.	Automobiles manufacturing outsourcing all of the polluting activities.	Green
6.	Manufacturing of bakelite molded components using electricity	Green
7.	Fiber bedding /blanket/quilt manufacturing units using synthetic fiber as raw material	Green
8.	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and Using boilers)	Green
9.	Homeopathic medicine manufacturing (Without boiler)	Green
10.	Cotton spinning and weaving (small scale) (waste water generation <10 KLD)	Green
11.	Footwear other than leather footwear (excluding stitching of upper part)	Green
12.	Restaurants/Dhabas/Eateries etc. with minimum seating capacity of 36 (Waste Water Generation <100 KLD) or Motels/ Marriage Halls/Banquet Halls/ Party Lawns etc. having minimum floor area of 100 m2 (Waste Water Generation <100 KLD) *Note: 1. Units covered under consent management of board shall provide/install effluent treatment plant and entire waste water generated from kitchen, laundry and domestic sewage should be treated in ETP and maximize reuse of treated water and shall comply with standards as prescribed under EP rules 1986(as amended) as applicable. 2. The specific standards prescribed under EP Rules, 1986 (as amended) shall be applicable on the Hotels, banquet halls, restaurants, etc. If, the effluent is discharged into a municipal sewer leading to a Sewage treatment Plant, the hotel or restaurant or banquet hall, as the case may be, shall provide a proper Oil and Grease Trap for effluent arising from its kitchen and laundry and shall have to comply with the 'General Standards for Discharge of Environmental Pollutants Part-A: Effluents' notified under Schedule-VI. 3. The guidelines and mechanism issued by CPCB vide letter dated 19.03.2020 for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets shall be applicable.	Green
13.	Land/area development area projects < 50 Ha. and > 01 Ha	Green

LIST OF BLUE CATEGORY SECTORS-Essential Environmental Services for Domestic/Household Activities:

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	MUNICIPAL SOLID WASTE MANAGEMENT FACILITY	
1	Municipal Solid Waste Management Facility (Sanitary landfill/ Integrated Sanitary landfill with material recycling facility/ refused derived fuel, etc.)	Blue
2	Waste to energy power plants	Blue
3	Bio-mining of legacy waste projects	Blue
4	Municipal Solid Waste Bio- methanation plant (Quantity of MSW \geq 5 TPD)	Blue
5	Municipal Solid Waste Composting Facility (Quantity of MSW \geq 5 TPD)	Blue
6	Municipal Solid Waste material Recovery Facility (Quantity of MSW \geq 5 TPD)	Blue
7	Construction and Demolition (C&D) Waste Processing Plants	Blue
	SEWAGE TREATMENT PLANT	
8	Sewage Treatment Plant (5 MLD and above)	Blue
9	Sewage Treatment Plant (less than 5 MLD)	Blue
	Compressed Biogas (CBG/Bio-CNG) Plants	
11	CBG plants irrespective of feed stock- MSW, agro-residue, energy crops/grass/weeds, animal waste, press mud, etc. (apart from industrial/ process waste) generating wastewater of 50 KLD or above	Blue
12	CBG plants irrespective of feed stock- MSW, agro-residue, energy crops/grass/weeds, animal waste, press mud, etc. (apart from industrial/ process waste) generating wastewater less than 50 KLD	Blue
13	CBG plants irrespective of feed stock- MSW, agro-residue, energy crops/grass/weeds, animal waste, press mud, etc. (apart from industrial/ process waste), not discharging any wastewater and producing by-products- (i) Fermented Organic Manure (FOM)/ Liquid Fermented Organic Manure (LFOM)/ enriched manure and/or (ii) Briquette/pellet using fuel.	Blue

List of White category of Industrial/Non industrial projects categorized by CPCB.

Sl. No.	Sector	New Category as per letter dated 12.02.2025
1.	Assembly of Bicycles, Baby carriages and others small non motorizing vehicles	White
2.	Bailing (hydraulic press) of waste papers	White
3.	Bio fertilizer and bio- pesticides without using Inorganic chemicals	White
4.	Block making of printing without foundry (excluding wooden block making)	White
5.	Flavoured Betel nuts production/ grinding (completely dry mechanical operations)	White
6.	Manufacturing of shoe Brush and wire Brush	White
	MANUFACTURING OF COIR/COIR PITH AND COIR PRODUCTS	
7.	Coir fibre/pith processing and/or Manufacturing of coir products from coir (only dry process)	White
8.	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without Using boilers)	White
	CHILLING PLANT, COLD STORAGE AND ICE-MAKING	
9.	Assembly of air Coolers/Conditioners, repairing and servicing	White
10.	Chalk making from plaster of Paris (only casting without boilers etc.(sun drying/electrical oven)	White
11.	Standalone manufacturing of Concrete admixtures up to 1000MT per Month capacity by physical mixing (without boiler and reactor and no generation of waste water)	White
12.	Used Cooking oil(UCO) collection centers	White
	SYNTHETIC DETERGENT AND SOAPS	
13.	Soap manufacturing (handmade-without steam boiling / boiler)	White
14.	Diesel pump repairing and servicing (complete mechanical dry process)	White
15.	Electric lamp (bulb) and CFL manufacturing by assembling only	White
16.	Electrical and electronic Item assembling (completely dry process)	White
17.	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations/ painting)	White
	CARPENTRY & WOODEN FURNITURE MANUFACTURING	
18.	Carpentry & wooden furniture manufacturing without spray painting (excluding saw mill) with the help of electrical(motorized) machines such as electrical wood planner, steel saw Cutting circular blade, etc.	white
	STEEL FURNITURE INDUSTRY (Obnoxious gases from welding.)	
19.	Steel furniture without spray painting	White
20.	CBG plants producing Fermented Organic Manure (FOM) & Liquid Fermented Organic Manure (LFOM) as by-products	White
	STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)	

Sl. No.	Sector	New Category as per letter dated 12.02.2025
21.	Hydrogen production through electrolysis (using renewable energy) on BOO/BOOT/BOT, mode etc., located in the premises of end user industry and directly using de-mineralized water & other utilities (cooling tower, ETP, etc.) sourced from end user industry	White
22.	Compressed oxygen Gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other Gases)	White
23.	Glass and ampule sand vials making from Glass tubes	White
24.	Ground nut decorticating	White
25.	Medical Oxygen	White
26.	Handloom/carpet weaving (without dyeing and bleaching operation)	White
27.	Manufacturing of scientific and mathematical Instrument (assembling only)	White
	JUTEPROCESSING	
28.	Manufacturing of products from jute (without dyeing/ without boiler)	White
29.	Leather foot wear and Leather products (excluding tanning and hide processing)	White
30.	Leather cutting and stitching (more than 10 machine and using motor)	White
31.	Organic Manure (physical mixing)	White
32.	Packing of powdered Milk	White
	ROLLING MILLS	
33.	Cold rolling mill (without heat treatment)	White
	WIRE DRAWING AND WIRE NETTING	
34.	Wire drawing and wire netting(without pickling and without heat treatment)	White
35.	Manufacturing of Metal caps containers etc	White
36.	Organic and inorganic Nutrients by physical mixing(without boiler and without any reactor)	White
37.	Biscuit stray setc from rolled PVC sheet (using automatic vacuum forming machines)	White
38.	Fountain Pen manufacturing by assembling only	White
39.	Glass Putty and sealant (by mixing with machine only)	White
40.	Manufacturing of Paper Pins, U-clips, etc.	White
41.	Solar Power generation Through solar photovoltaic cell and wind power	White
42.	Repairing of electric motors and generators (dry mechanical process)	White
43.	Manufacturing of plastic or cotton Rope	White
44.	Tyre Retraders	White
	SCRAPING FACILITIES FOR RECYCLING END-OF-LIFE VEHICLES, WAGONS, AND COACHES	
45.	Collection Centers (Without depollution, dismantling and shredding)	White
	MANUFACTURING OF SURGICAL AND MEDICAL PRODUCTS	
46.	Surgical and medical products assembled only (without effluent-	White

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	generating processes)	
47.	Manufacturing of Solar module/non-conventional energy apparatus	White
48.	Digital thermometer manufacturing	White
	TEA PROCESSING AND BLENDING	
49.	Blending and packing of tea	White
	TEXTILE INDUSTRY	
50.	Garment and apparel manufacturing industry including Doubling/Reeling /TFO-Two for one unit(dry process)-without boiler	White
	REPROCESSING OF WASTE TEXTILE FABRIC	
51.	Cotton and woolen Hosiers making (Dry process only without any dyeing / washing operation)	White

SERVICE/INFRASTRUCTURE DEVELOPMENT SECTORS

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	RAILWAY SIDINGS (Fugitive emissions due to loading, unloading, storage and transportation of the minerals.)	
52.	Railway sidings only for defence purpose	white
	DAIRY FARM (Dairy farms having less than 15 animals do not require separate classification.)	
53.	Household bio-digesters/gobar-gas (cow-dung) plants based on biodegradable wastes, etc.	White

OTHERS/SPECIAL CATEGORY SECTORS

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	HYDEL POWER PLANTS INCLUDING PUMPED STORAGE PROJECTS	
54.	Mini Hydel power plants (Capacity ≤ 25 MW)	White

List of left over industrial sector/non industrial categorized by HPCB as per classification CPCB.

Sr.No.	Industrial /Non Industrial Sector/Project	Category left over and categorized by HSPCB
1.	Automobile fuel outlets (only dispensing)	White
2.	Diesel generator sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height	White
3.	Almirah, Grill Manufacturing without painting operation (Dry Mechanical Process)	White
4.	Health care Establishments i.e hospitals/clinics without indoor facilities and having only OPD consultancy	White
5.	Printing presses without involving water polluting process	White
6.	Camphor water filling without using reverse osmosis and mineralization	White
7.	Restaurants having seating capacity up to 36 seats	White
8.	Atta chakkies without trade effluent	White
9.	Assembling of Door closer and Rings	White
10.	Cotton Belts and Tapes/Cotton Niwar etc	White
11.	Gold/Silver smithy shops with no water or chemical use.	White
12.	Manufacture of Steel trunks/boxes/drums/Shutters	White
13.	Musical instrument with no wet process	White
14.	Paper Pins, 'U' Clips, pen Holders, pen & paper products without wet process	White
15.	Button & hooks manufacturing units	White
16.	Manufacturing of glass bangles	White
17.	Manufacturing of coir items from coconut husk	White
18.	Import and storage of edible oil only	White
19.	Bindi making units	White
20.	Biscuits, Pastries, Cakes, Confectionery, Bread, Bakery upto 100 kg/day (by electrical/Gas Oven/furnace)	White
21.	Synthetic knitted garments Without Dying, Printing	White
22.	Cotton knitted garments Without Dying, Printing	White
23.	Woolen knitted garments Without Dying, Printing	White
24.	Auto Parts, Components and Ancillaries & Garage Equipment (Assembling only) (dry process without any heat treatment / metal surface finishing operations/ painting)	White
25.	Sports goods (Manual Process)	White
26.	Clocks & Watches (Assembling only)	White
27.	Fiber-glass molding (Electric furnace)	White
28.	Synthetic rubber and foam (only moulding)	White
29.	Brooms of all type	White
30.	Scent sticks manufacturing	White
31.	Candles manufacturing	White